

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision

MEETING NUMBER : 44/82-ALC4/2011 **MEETING DATE** : 31.01.2012

The Meeting No.44/82 in the year 2011-12 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was actually held on 31.01.2012 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri Jasbir Singh, Consultation, Department of C&PC
2. Shri D.N. Mathur, Consultation, Department of Pharmaceuticals
3. Ms.Lalita Maini, FTDO

At the outset, minutes of Norms Committee Meeting No.43/82 dated 24.01.2012 were ratified by the Committee.

Case No.B 462	M/s. DSM Anti-Infectives India Limited
Norms Committee Meeting No.44/AM12 dated	F.No. 01/82/050/01305/AM 11/DES III F.No 01/82/050/01440/AM 11/DES III F.No. 01/82/050/01309/AM 11/DES III F.No 01/82/050/01109/AM 11/DES III
Meeting Date:31.01.2012	
Adv. Lic. No. 2210010237 dated 4.8.2010 Adv. Lic. No. 2210010247 dated 5.8.2010 Adv. Lic. No. 2210010202 dated 21.7.2010 Adv Lic. No. 2210010203 dated 21.7.2010	R.A F.No, 22/24/040/00021/AM 11 RA F.No. 22/24/040/00024/AM 11 RA F.No. 22/24/040/00016/AM 11 RA F No. 22/24/040/00017/AM 11
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority.	

Case No.B 463	M/s. DSM Anti-Infectives India Limited
Norms Committee Meeting No.44/AM12 dated	F.No. 01/82/050/01319/AM 11/DES III F.No 01/82/050/01106/AM 11/DES III
Meeting Date:31.01.2012	
Adv. Lic. No. 2210010536 dated 18.10.2010 Adv. Lic. No. 2210010163 dated 9.7.2010	R.A F.No, 22/24/040/00048/AM 11 RA F.No. 22/24/040/00020/AM 11
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority.	

Case No.B 464	M/s. Vivimed Labs Limited
Norms Committee Meeting No.44/AM12 dated	F.No. 01/83/050/00443/AM 07/DES III
Meeting Date:31.01.2012	
Adv. Lic. No. 0910026921 dated 20.07.2006	R.A F.No, 09/24/040/00103/AM07
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority.	

Case No.B 465	M/s. Siddhi Vinayaka Spechem Pvt. Ltd.
Norms Committee Meeting No.44/AM12 dated	F.No. 01/82/050/01548/AM 11/DES IIII
Meeting Date:31.01.2012	
Adv. Lic. No. 0710076995 dated 28.01.2011	R.A F.No07/24/040/00386/AM 11
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority.	

Case No.B 466	M/s. Ultratech India Limited
Norms Committee Meeting No.44/AM12 dated	F.No. 01/82/050/00446/AM 08/DES III F.No 01/82/050/00119/AM 09/DES III F.No. 01/82/050/00259/AM 12/DES III
Meeting Date:31.01.2012	
Adv. Lic. No. 0310450707 dated 19.11.2007	R.A F.No, 03/95/040/00813/AM 08
Adv. Lic. No. 031045922 dated 30.01.2008	RA F.No 03/95/040/01080/AM 08
Adv. Lic. No. 0310631866 dated 19.06.2011	RA F.No 03/95/040/00078/AM 12
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority.	

Case No.B 467	M/s. Shasun Pharmaceuticals Ltd.
Norms Committee Meeting No.44/AM12 dated	F.No. 01/82/162/01146/AM 11/DES III
Meeting Date:31.01.2012	
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to call from the firm production and consumption duly certified by Central Excise Authority for the last three years and also remind the firm to send their application through Pharmexcil alongwith All Industry data. Accordingly, the case has been deferred for 28.2.2012.	

Case No.B 468	M/s. Aqua Pharma Limited, Pune
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Norms Committee Meeting No.44/AM12 dated	F.No. 01/87/050/00665/AM 11/DES III
Meeting Date:31.01.2012	
Adv. Lic. No. 3110043418 dated 31.05.2010	RA No. 31/24/040/00026/AM 11
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority.	

Case No.B 469	M/s. Shasun Pharmaceuticals Limited
Norms Committee Meeting No.44/AM12 dated	F.No. 01/82/162/00261/AM 12/DES III
Meeting Date:31.01.2012	
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to call from the firm the production and consumption data certified by Central Excise Authority. Accordingly, the case has been deferred for 28.2.2012.	

Case No.B 470	M/s. Shasun Pharmaceuticals Limited
Norms Committee Meeting No.44/AM12 dated	F.No. 01/82/162/00267/AM 12/DES III
Meeting Date:31.01.2012	
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to call from the firm the production and consumption data certified by Central Excise Authority. Accordingly, the case has been deferred for 28.2.2012.	

Case No.B 471	M/s. Divis Laboratories Limited
Norms Committee Meeting No.44/AM12 dated	F.No. 01/82/162/00153/AM 12/DES III F.No 01/82/162/00158/AM 12/DES III F.No. 01/82/162/00160/AM 12/DES III F.No 01/82/162/00161/AM 12/DES III F.No. 01/82/162/00162/AM 12/DES III F.No 01/82/162/00163/AM 12/DES III F.No. 01/82/162/00165/AM 12/DES III F.No 01/82/162/00166/AM 12/DES III
Meeting Date:31.01.2012	
Decision: . The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority	

Case No.B 472	M/s. Divis Laboratories Limited
Norms Committee Meeting No.44/AM12 dated	F.No. 01/82/162/00177/AM 12/DES III F.No 01/82/162/00178/AM 12/DES III

	F.No. 01/82/162/00179/AM 12/DES III F.No 01/82/162/00180/AM 12/DES III F.No. 01/82/162/00182/AM 12/DES III F.No 01/82/162/00183/AM 12/DES III F.No. 01/82/162/00184/AM 12/DES III F.No 01/82/162/00185/AM 12/DES III F.No 01/82/162/00186/AM 12/DES III F.No 01/82/162/00187/AM 12/DES III F.No 01/82/162/00188/AM 12/DES III F.No 01/82/162/00189/AM 12/DES III F.No 01/82/162/00190/AM 12/DES III F.No 01/82/162/00191/AM 12/DES III F.No 01/82/162/00192/AM 12/DES III F.No 01/82/162/00193/AM 12/DES III F.No 01/82/162/00194/AM 12/DES III
Meeting Date:31.01.2012	
Decision: . The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority	

Case No.B 473	M/s. Zenith Dyeintermediates Ltd.
Norms Committee Meeting No.44/AM12 dated	F.No. 01/82/162/00563/AM 12/DES III
Meeting Date:31.01.2012	
Adv. Lic. No. 0310645518 dated 1.8.2011	RA F.No. 03/95/040/00310/AM 12
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority.	

Case No.B 474	M/s. Balaji Amines Ltd.
Norms Committee Meeting No.44/AM12 dated	F.No. 01/82/050/00458/AM 12/DES III
Meeting Date:31.01.2012	
Adv. Lic. No. 3110048921 dated 28.6.2011	RA F.No. 31/83/040/00053/AM 12
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority.	

Case No.B 475	M/s. Elfa Laboratories
Norms Committee Meeting No.44/AM12 dated	F.No. 01/82/162/00353/AM 12/DES III
Meeting Date:31.01.2012	
Adv. Lic. No. 0510215792 dated 4.2.08	RA F.No. 05/25/40/00483/AM 08
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to call the firm for personal hearing on 28.2.2012 along with complete application, Drug Manufacturing License and Justification/working of the norms applied.	

Case No.B 476	M/s. Euromed Health Pvt. Ltd.			
Norms Committee Meeting No.44/AM12 dated	F.No. 01/82/50/00712/AM 11/DES III			
Meeting Date:31.01.2012				
Adv. Lic. No. 3510030697 dated 21.06.11	RA F.No. 35/83/040/00018/AM 11			
Decision: The Committee considered the case as per agenda and in the light of written comments received from Department of Industrial Policy and Promotion vide their letter dated 30.1.2012 and in consultation with the technical authorities present in the meeting decided to ratify norms under Para 4.7 of HBP v 1 as per details below or as applied by firm whichever is lower:-				
Export Product	Exp. Qty.	S.No	Import Items (in Kgs)	Qty. Allowed (Kgs)
Absorbent Medical Pad 10x10 CMS. Packed with Medical paper)	12700.00 Kg		Absorbent Medical Pad 10x10 CMS	5066.00
The firm has claimed 1% wastage, which is justified. RA may accordingly take appropriate action.				

1	Case No.:24/28/82-ALC4/2011	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00794/AM12/	RLA File :03/88/040/00005/AM10/	Lic.No/Date:0310517425 27.04.2009	Defer Date: 28.2.2012
	Decision : The Committee considered the case as per agenda and in light of the written comments received from the Department of Chemicals and Petrochemicals vide their letter No. 14010/48/2008-Ch. II dated 10.10.2011 and in consultation with the technical authority, decided to call from the firm the following information : • Manufacturing process in brief. • Balanced chemical reaction showing all the reactants, product and by product with their molecular formula and molecular weight. • Complete material balance with the formation of isomers. • Stagewise % yield on molecular weight basis alongwith justification supported with authentic printed technical literature. • Quantity of solvents charged, recovered and loss in process for per kg of export item along with justification. • Production of export item for the past 3 years and corresponding consumption of each input duly certified by CA. Accordingly, the case has been deferred for 28.2.2012			

2	Case No.:44/39/82-ALC4/2010	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/01125/AM11/	RLA File :09/24/040/00301/AM10/	Lic.No/Date:0910040874 09.02.2010	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to			

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4	Case No.:11/5/82-ALC4/2010	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Approved																				
	HQ File :01/82/050/00045/AM11/	RLA File :05/24/040/00017/AM11/	Lic.No/Date:0510262860 22.04.2010	Defer Date:																				
Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting, decided to ratify norms under Para 4.7 of HBP v1 as per comparative data available, as per details below or as applied by firm whichever is lower: <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Piperacillin Sodium+ Tazobactam Sodium (8:1) (Sterile, for injection)</td><td>1 kg</td><td>1.</td><td>6-APA</td><td>0.4837 kg</td></tr> <tr> <td></td><td></td><td>2</td><td>Methylene Chloride</td><td>2.70 kg</td></tr> <tr> <td></td><td></td><td>3</td><td>Triethylamine</td><td>0.466 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Piperacillin Sodium+ Tazobactam Sodium (8:1) (Sterile, for injection)	1 kg	1.	6-APA	0.4837 kg			2	Methylene Chloride	2.70 kg			3	Triethylamine	0.466 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																				
Piperacillin Sodium+ Tazobactam Sodium (8:1) (Sterile, for injection)	1 kg	1.	6-APA	0.4837 kg																				
		2	Methylene Chloride	2.70 kg																				
		3	Triethylamine	0.466 kg																				

	4	(R)-{[4-Ethyl-2,3-dioxopiperazin-1-yl) carbonyl]amino}phenylacetic acid [EPCP(Side Chain)] [EPCP (Side Chain)]	0.658 kg
	5	Pyridine	0.002 kg
	6	Pivaloyal Chloride	0.251 kg
	7	Activated Carbon	0.05 kg
	8	Ethyl Acetate	2.36 kg
	9	Hydrochloride Acid HCL	Not an importable item
	10	Tazobactam Acid	0.113 kg
	11	Sodium Carbonate	0.110 kg

RA may take appropriate action as per the decision of Norms Committee.

5	Case No.:62/15/82-ALC4/2010		Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHE	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Approved
	HQ File :01/82/050/00499/AM11/		RLA File :05/23/040/00041/AM11/	Lic.No/Date:0510265059 31.05.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting, as per SION A-412 , decided to ratify norms under Para 4.7 of HBP v1, as per details below or as applied by firm whichever is lower:				
	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (mg per tablet)
	Atorvastatin Tablets 5 mg	1 no of tablet	1	Atorvastatin Calcium	5.42
			2	Microcrystallin Cellulose (PH-101)	12.48
			3	Calmellose Calcium (ECG 505)	16.00
			4	Hydroxypropylcellulose (SSL)	0.700
			5	Magnesium Oxide (XP-103)	15.00
			6	Mircrocrystalline Cellulose (KG-1000)	2.00

		7	Magnesium Stearate	0.4
Atorvastatin Tablets 10 mg	1 no of tablet	1	Atorvastatin Calcium	10.84
		2	Microcrystallin Cellulose (PH-101)	8.66
		3	Calmellose Calcium (ECG 505)	20.00
		4	Hydroxypropylcellulose (SSL)	1.00
		5	Magnesium Oxide (XP-103)	16.00
		6	Mircrocrystalline Cellulose (KG-1000)	Not applicable
		7	Magnesium Stearate	0.5
RA may take appropriate action as per the decision of Norms Committee.				

6	Case No.: 71/15/82-ALC4/2010	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status: Case Deferred
	HQ File :01/82/050/00508/AM11/	RLA File :22/24/040/00010/AM11/	Lic.No/Date:2210010065 14.06.2010	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority.			

7	Case No.: 67/22/82-ALC4/2010	Party Name:MADHUKAR HORMONES & STERODIS [P] LTD.	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status: Case Deferred
	HQ File :01/82/050/00720/AM11/	RLA File :03/95/040/00210/AM11/	Lic.No/Date:0310581119 29.06.2010	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to remind the firm to furnish consumption and production data duly certified by Central Excise Authority. Accordingly, the case has been deferred for 28.2.2012.			

8	Case No.: 12/15/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status: Case Deferred
	HQ File :01/82/050/00449/AM11/	RLA File :07/24/040/00099/AM11/	Lic.No/Date:0710072561 29.06.2010	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to remind the firm to furnish consumption and production data duly certified by Central Excise Authority. Accordingly, the case has been			

deferred for 28.2.2012.

9

Case No.:63/39/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Approved	
HQ File :01/82/050/01144/AM11/	RLA File :09/24/040/00116/AM11/	Lic.No/Date:0910042624 06.07.2010	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM No. 35011/221/2010-PI(Norms) dated 25.11.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Pyronaridine Tetra Phosphate	1 kg	1	7,10-Dichloro-2-Methoxy[B][1,5]Naphthyridine	1.34
		2	Dichloro Methane	4.54
		3	Methanol	4.04
		4	N-Hexane	0.14
		5	Pyrrolidine	0.41
		6	Toluene	3.83
RA may take appropriate action as per the decision of Norms Committee.				

10	Case No.:122/40/82-ALC4/2010	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/01321/AM11/	RLA File :22/24/040/00025/AM11/	Lic.No/Date:2210010236 03.08.2010	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting, decided to call from the firm complete technical details as per Appendix 33 and also production and consumption data duly certified by Central Excise Authority. Accordingly, the case has been deferred for 28.2.2012.			

11	Case No.:15/31/82-ALC4/2010	Party Name:R L FINE CHEM	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00940/AM11/	RLA File :07/24/040/00156/AM11/	Lic.No/Date:0710073569 12.08.2010	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

12	Case No.:57/41/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Approved
	HQ File :01/82/050/01405/AM11/	RLA File :03/95/040/00382/AM11/	Lic.No/Date:0310589551 26.08.2010	Defer Date:

Decision :

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/08/2010-PI-(Norms) dated 28.11.2011, and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

<i>Export Product</i>	<i>Exp. Qty.</i>	<i>S.No</i>	<i>Import Item</i>	<i>Qty. allowed</i>
STERILE CEFTRIAXONE SODIUM (Non- Infringing) (STERILE CEFTRIAXONE SODIUM 275 mg/250 mg)	3000 kg	1.	ETHYL ACETATE	2.181kg/kg of Sterile Ceftriaxone Sodium
		2.	METHYLENE CHLORIDE	2.00kg/kg of Sterile Ceftriaxone Sodium
		3.	SODIUM HYDROSULPHITE	0.0049 kg/kg of Sterile Ceftriaxone Sodium
		4.	7 AMINO CEPHALOSPORANIC ACID	0.668 kg/kg of Sterile Ceftriaxone Sodium
		5.	2,5,DIHYDRO-6-HYDROXY-3- MERCAPTO-2-METHYL-5-OXO- 1,2,4-TRIAZENE	0.360 kg/kg of Sterile Ceftriaxone Sodium
		6.	BORON TRIFLUORIDE GAS	0.611 kg/kg of Sterile Ceftriaxone Sodium
		7.	ACETONITRILE	2.60 kg/kg of Sterile

				<i>Ceftriaxone Sodium</i>
		8.	<i>ACETONE</i>	<i>11.50 kg/kg of Sterile Ceftriaxone Sodium</i>
		9.	<i>ACTIVATED CARBON</i>	<i>0.100 kg/kg of Sterile Ceftriaxone Sodium</i>
		10.	<i>TETRA HYDROFURAN</i>	<i>1.23 kg/kg of Sterile Ceftriaxone Sodium</i>
		11.	<i>FORMIC ACID</i>	<i>3.158 kg/kg of Sterile Ceftriaxone Sodium</i>
		12.	<i>HEXAMETHYL DISILAZANE</i>	<i>0.540 kg/kg of Sterile Ceftriaxone Sodium</i>
		13.	<i>TRIETHYL AMINE</i>	<i>0.514 kg/kg of Sterile Ceftriaxone Sodium</i>
		14.	<i>PHOSPHOROUS PENTACHLORIDE</i>	<i>0.474 kg/kg of Sterile Ceftriaxone Sodium</i>
		15.	<i>ISOPROPYL ALCOHOL</i>	<i>0.400 kg/kg of Sterile Ceftriaxone Sodium</i>
		16.	<i>THIOUREA</i>	<i>0.180 kg/kg of Sterile Ceftriaxone Sodium</i>
		17.	<i>ETHYLENE DIAMINE TETRA ACETIC ACID DISODIUM SALT</i>	<i>0.040 kg/kg of Sterile</i>

			(E.D.T.A DI SODIM)	Ceftriaxone Sodium
		18.	SODIUM BICARBONATE	0.511 kg/kg of Sterile Ceftriaxone Sodium
		19.	TRIMETHYL CHLOROSILANE	0.079 kg/kg of Sterile Ceftriaxone Sodium
		20.	SODIUM 2-ETHYL HEXANOATE	0.684 kg/kg of Sterile Ceftriaxone Sodium
		21.	4-BROMO-2-METHOXYIMINO-3-OXO BUTYRIC ACID (BROMO ACID)	0.485 kg/kg of Sterile Ceftriaxone Sodium

RA concerned may take further necessary action as per above decision of NC.

Case No.:32/23/82-ALC4/2010	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Approved
HQ File :01/82/050/00800/AM11/	RLA File :09/24/040/00211/AM11/	Lic.No/Date:0910043338 31.08.2010	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of earlier decision taken in meeting No. 41/82 dated 10.1.2012 and consultation with the technical authorities present in the meeting, based on the Central Excise data provided by the firm, decided to ratify norms under Para 4.7 of HBP v 1 as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Amino 5-Chloro Benzamide (ACBAM)	1 kg	1	Isatoic Anhydride	1.51 kg
		2	Sulfolane	1.30
		3	Ammonium Carbonate	1.07

RA may take appropriate action as per the decision of Norms Committee

14	Case No.:9/24/82-ALC4/2010	Party Name:RAMPEX LABS PVT. LTD.	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00809/AM11/	RLA File :09/24/040/00194/AM11/	Lic.No/Date:0910043391 07.09.2010	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

15	Case No.:43/31/82-ALC4/2010	Party Name:MADHUKAR HORMONES & STERODIS [P] LTD.	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00968/AM11/	RLA File :03/95/040/00341/AM11/	Lic.No/Date:0310593360 22.09.2010	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to remind the firm to furnish consumption and production data duly certified by Central Excise Authority. Accordingly, the case has been deferred for 28.2.2012.			

16	Case No.:20/39/82-ALC4/2010	Party Name:MADHUKAR HORMONES & STERODIS [P] LTD.	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/01101/AM11/	RLA File :03/95/040/00321/AM11/	Lic.No/Date:0310593366 22.09.2010	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to remind the firm to furnish consumption and production data duly certified by Central Excise Authority. Accordingly, the case has been deferred for 28.2.2012.			

17	Case No.:5/28/82-ALC4/2010	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00887/AM11/	RLA File :09/24/040/00137/AM11/	Lic.No/Date:0910043673 28.09.2010	Defer Date:28.02.2012
	Decision : the Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting, decided to remind the firm to furnish the following information: • Stepwise chemical reaction showing Mol. Weight of each reactant and output product. • % yield on molar basis for each step. • Material balance for entire process. • Requirement and recovery of solvents of each step of manufacturing process. • End use of the export product. Accordingly, the case has been deferred for 28.2.2012.			

18	Case No.:10/28/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00892/AM11/	RLA File :09/24/040/00273/AM11/	Lic.No/Date:0910043757 30.09.2010	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

19	Case No.:6/30/82-ALC4/2010	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00925/AM11/	RLA File :03/94/040/00472/AM11/	Lic.No/Date:0310595543 06.10.2010	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to remind the firm to furnish the following technical details: • Stepswise chemical reaction showing Mol. Wt. of each input and output product. • % yield on molar basis for each step. • Certificate of Analysis for Benzil (Tech.) from the foreign supplier. • Copy of technical literature in support of yield claimed. • Production –consumption data duly certified by Central Excise Authority. Accordingly the case has been deferred for 28.2.2012.			

20	Case No.:124/40/82-ALC4/2010	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/01323/AM11/	RLA File :22/24/040/00049/AM11/	Lic.No/Date:2210010535 18.10.2010	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

21	Case No.:125/40/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/01324/AM11/	RLA File :22/24/040/00055/AM11/	Lic.No/Date:2210010568 25.10.2010	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to remind the firm to furnish following information:			

- Technical details as per Appendix 33.
- Justification for the requirement of Enzyme

Accordingly, the case has been deferred for 28.2.2012.

22

Case No.:53/40/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Approved	
HQ File :01/82/050/01252/AM11/	RLA File :09/24/040/00281/AM11/	Lic.No/Date:0910044023 26.10.2010	Defer Date:	
Decision : Committee considered case as per agenda and in light of earlier decision taken in Meeting No. 27/82 dated 30.9.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Tolmetin Sodium Dihydrate	1 Kg.	1.	p-Toluoyl Chloride	0.958 kg
		2.	Toluene	3.10 kg
		3.	N-Hexane	1.94 kg
		4.	Methanol	2.43 kg
		5.	Dichloromethane	4.37 kg
		6.	Methyl-1-Methyl Pyrrole 2 Acetate	0.784 kg
		7.	Morpholine	0.54 kg
RA concerned may take further necessary action as per above decision of NC.				

RA concerned may take further necessary action as per above decision of NC.

23	Case No.:56/40/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/01255/AM11/	RLA File :09/24/040/00236/AM11/	Lic.No/Date:0910044022 26.10.2010	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to call from the firm production and consumption data duly certified by Central Excise Authority. Accordingly, the case has been deferred for 28.3.2012.			

24	Case No.:8/32/82-ALC4/2010	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00990/AM11/	RLA File :22/24/040/00050/AM11/	Lic.No/Date:2210010581 28.10.2010	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to			

defer the case for 28.2.2012 for comments of technical authority

25

Case No.:12/32/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Approved	
HQ File :01/82/050/00994/AM11/	RLA File :09/24/040/00300/AM11/	Lic.No/Date:0910044098 02.11.2010	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM No. 35011/05/2011-PI(Norms)I dated 28.11.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Sitagliptin Phosphate	1 Kg	1	(Z)-methyl3-amino-4-(2,4,5-trifluorophenyl) but-2-enoate	7.00
		2	3-(Trifluoromethyl)-5,6,7,8-tetrahydro-[1,2,4]triazolo[4,3-a]pyrazine hydrochloride	1.82
		3	Tetrahydrofuran	10.33
		4	Methanol	14.67

RA may take appropriate action as per the decision of Norms Committee.

26	Case No.:44/40/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/01243/AM11/	RLA File :03/95/040/00638/AM11/	Lic.No/Date:0310600874 11.11.2010	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

27	Case No.:3/35/82-ALC4/2010	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/01019/AM11/	RLA File :04/24/040/00215/AM11/	Lic.No/Date:0410118914 16.11.2010	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in light of written comments of Department of Pharmaceuticals forwarded vide their OM No. 45011/217/2010-PI(Norms) dated 12.9.2011 decided to call from the firm proper DML for the export product from the firm.			

Accordingly, the case has been deferred for 28.2.2012.

28

Case No.:59/40/82-ALC4/2010		Party Name:MEDCHL CHEMICALS AND PHARMACEUTICALS PVT LTD		Meet No/Date:44/82-ALC4/2011 31.01.2012		Status:Case Approved	
HQ File :01/82/050/01258/AM11/		RLA File :09/24/040/00324/AM11/		Lic.No/Date:0910044428 24.11.2010		Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM No. 35011/157/2011-PI(Norms)I dated 3.1.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
Export product		Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg		
D2 Aminobutanol		1 kg	1	DL2 Aminobutanol	2.2642		
			2	Monosodium Glutamate	0.647		
			3	Toluene	0.60		
RA may take appropriate action as per the decision of Norms Committee.							

29	Case No.:25/40/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/01224/AM11/	RLA File :09/24/040/00238/AM11/	Lic.No/Date:0910044429 25.11.2010	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

30	Case No.:28/46/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/01583/AM11/	RLA File :09/24/040/00295/AM11/	Lic.No/Date:0910044520 01.12.2010	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

31	Case No.:13/7/82-ALC4/2011		Party Name:GRANULES INDIA LIMITED		Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Approved
	HQ File :01/82/050/00179/AM12/		RLA File :09/24/040/00385/AM11/		Lic.No/Date:0910044627 10.12.2010	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM No. 35011/118/2011-PI(Norms)I dated 3.1.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Naproxen Sodium granules DC Grade 80% (Compresso NAP 80S)	1 kg	1	Naproxen Sodium	0.800
		2	Starch	0.140
		3	Sodium Starch Glycollate	0.030
		4	Silica Colloidal Anhydrous	0.015
		5	Povidone K-30	0.005
		6	Stearic Acid	0.010

RA may take appropriate action as per the decision of Norms Committee.

32	Case No.:23/4/82-ALC4/2011	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Rejected
	HQ File :01/82/050/00074/AM12/	RLA File :07/24/040/00352/AM11/	Lic.No/Date:0710075977 13.12.2010	Defer Date:
	Decision : The committee considered the case as per agenda in consultation with the technical authorities present in the meeting and decided to close the case as the firm has not furnished Production and Consumption data duly certified by Central Excise Data.			

33

Case No.:11/40/82-ALC4/2010	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Approved
HQ File :01/82/050/01210/AM11/	RLA File :05/23/040/00250/AM11/	Lic.No/Date:0510279466 15.12.2010	Defer Date:

Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting, on the basis of comparative data available with the committee of other firms, decided to ratify norms under Para 4.7 of HBP v 1 as per details below, or as applied by the firm, whichever is lower

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed mg/tablet
Pantoprazole	1No	1	Pantoprazole Sodium Monohydrate	22.53

Tablet		2	Mannitol USP (Pearlitol 25 C)	42.44
		3	Sucrose USNF	8.00
		4	Hypromellose (Pharmacoat 6033 cps) USP	1.86
Pantoprazole Tablets 40 mg	1 no	1	Pantoprazole Sodium	45.06
		2	Mannitol USP (Pearlitol 25 C)	84.88
		3	Sucrose USNF	16.00
		4	Hypromellose (Pharmacoat 6033 cps) USP	3.72
RA may take appropriate action as per the decision of Norms Committee.				

34	Case No.:5/41/82-ALC4/2010	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/01353/AM11/	RLA File :09/24/040/00415/AM11/	Lic.No/Date:0910044855 22.12.2010	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to call the representative of the firm for personal hearing on 28.2.2012.			

35	Case No.:30/41/82-ALC4/2010	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/01378/AM11/	RLA File :05/23/040/00270/AM11/	Lic.No/Date:0510280724 30.12.2010	Defer Date:28.02.2012
	Decision : Committee decided to remind the firm to furnish end use of the export product . Accordingly, the case has been deferred for 28.2.2012.			

36	Case No.:1/42/82-ALC4/2010	Party Name:SHAMROCK PHARMACHEMI PRIVATE LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/01448/AM11/	RLA File :03/95/040/00825/AM11/	Lic.No/Date:0310609520 05.01.2011	Defer Date:28.02.2012
	Decision : Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting, decided to call from the firm complete technical details as per Appendix 33. Accordingly, the case has been deferred for 28.2.2012.			

37	Case No.:14/51/82-ALC4/2010	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/01731/AM11/	RLA File :03/95/040/00694/AM11/	Lic.No/Date:0310609837 06.01.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in the light of written comments forwarded by Department of Pharmaceuticals vide their OM No. 35011/27/2011-PI (Norms) dated 28.11.2012 decided to call from the firm the following details: • Copy of valid Drug Manufacturing License • Copy of Master Batch Formula duly certified by Quality Control Incharge. Accordingly, the case has been deferred for 28.2.2012.			

38	Case No.:4/44/82-ALC4/2010	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Approved															
	HQ File :01/82/050/01503/AM11/	RLA File :09/71/040/00083/AM11/	Lic.No/Date:0910045205 19.01.2011	Defer Date:															
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM No. 35011/110/2011-PI(Norms)I dated 6.1.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed kg/kg</th></tr> </thead> <tbody> <tr> <td rowspan="3">4-Fluoro-a-2-Methyl-1-Oxopropyl)-g-Oxo-N-B-Diphenyl Benzene Butaneamide (Diketone, Intermediate for Atorvastatin)</td><td rowspan="3">1 kg</td><td>1</td><td>Flurobenzene</td><td>0.47</td></tr> <tr> <td>2</td><td>Methylene Dichloride (MDC)</td><td>2.87</td></tr> <tr> <td>3</td><td>Methyl Iso Butyryl Acetate (MIBA)</td><td>0.706</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg	4-Fluoro-a-2-Methyl-1-Oxopropyl)-g-Oxo-N-B-Diphenyl Benzene Butaneamide (Diketone, Intermediate for Atorvastatin)	1 kg	1	Flurobenzene	0.47	2	Methylene Dichloride (MDC)	2.87	3	Methyl Iso Butyryl Acetate (MIBA)
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg															
4-Fluoro-a-2-Methyl-1-Oxopropyl)-g-Oxo-N-B-Diphenyl Benzene Butaneamide (Diketone, Intermediate for Atorvastatin)	1 kg	1	Flurobenzene	0.47															
		2	Methylene Dichloride (MDC)	2.87															
		3	Methyl Iso Butyryl Acetate (MIBA)	0.706															

39	Case No.:7/44/82-ALC4/2010	Party Name:SAIRAM ORGANICS PVT. LTD.,	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Approved
	HQ File :01/82/050/01506/AM11/	RLA File :09/24/040/00488/AM11/	Lic.No/Date:0910045214 20.01.2011	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM No. 35011/103/2011-PI(Norms)I dated 3.1.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Flavoxate HCL	1 kg	1	3-Methyl Flavone-8-Carboxylic Acid	0.883

RA may take appropriate action as per the decision of Norms Committee.

40	Case No.:23/6/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00141/AM12/	RLA File :09/24/040/00484/AM11/	Lic.No/Date:0910045232 27.01.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

41	Case No.:31/47/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/01621/AM11/	RLA File :09/24/040/00510/AM11/	Lic.No/Date:0910045498 09.02.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

42	Case No.:36/47/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/01626/AM11/	RLA File :09/24/040/00509/AM11/	Lic.No/Date:0910045516 11.02.2011	Defer Date:28.02.2012
	Decision : Committee considered the case as per agenda and in consultation with technical authorities observed that the firm has submitted two applications with different inputs. Committee decided to call the firm for personal hearing on 28.2.2012 and also to furnish Past production vis-à-vis actual consumption data duly certified by Central Excise Authorities.			

43	Case No.:53/47/82-ALC4/2010	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/01643/AM11/	RLA File :09/24/040/00519/AM11/	Lic.No/Date:0910045550 14.02.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

44

Case No.:7/48/82-ALC4/2010	Party Name:ALKYL AMINES CHEMICALS LTD	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Approved	
HQ File :01/82/050/01650/AM11/	RLA File :03/94/040/00121/AM10/	Lic.No/Date:0310615984 14.02.2011	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Chemicals and Petrochemicals vide their UO No. 14010/27/2009-Ch. II dated 31.1.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
TRIS-2-ETHYL HEXYLAMINE	1 kg	1	2 Ethyl Hexanal	0.805 kg
		2	2 Ethyl Hexylamine	0.405 kg
RA may take appropriate action as per the decision of Norms Committee.				

45

Case No.:11/8/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Approved	
HQ File :01/82/050/00211/AM12/	RLA File :09/24/040/00499/AM11/	Lic.No/Date:0910045601 18.02.2011	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their UO No. 35011/136/2011-PI (Norms) dated 3.1.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Valganciclovir Hydrochloride	1 kg	1	Z-Valine NCA	2.72
		2	Dimethyl Formamide	6.476
		3	Methylene Dichloride	16.190
		4	Methanol	24.286
		5	Isopropyl Alcohol	8.095
		6	Ceca-Carbon	0.100

48	Case No.:5/4/82-ALC4/2011	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00056/AM12/	RLA File :03/95/040/00949/AM11/	Lic.No/Date:0310620143 08.03.2011	Defer Date:28.02.2012
Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority				

49	Case No.:29/8/82-ALC4/2011	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Approved										
	HQ File :01/82/050/00229/AM12/	RLA File :03/94/040/01012/AM11/	Lic.No/Date:0310620022 08.03.2011	Defer Date:										
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM No. 35011/124/2011-PI(Norms)I dated 3.1.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-														
<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed kg/kg</th></tr> </thead> <tbody> <tr> <td>Testosterone Isocaproate</td><td>1 kg</td><td>1</td><td>4-Androstene-3,17-Dione</td><td>1.00</td></tr> </tbody> </table>					Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg	Testosterone Isocaproate	1 kg	1	4-Androstene-3,17-Dione	1.00
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg										
Testosterone Isocaproate	1 kg	1	4-Androstene-3,17-Dione	1.00										
RA may take appropriate action as per the decision of Norms Committee.														

50	Case No.:16/10/82-ALC4/2011	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Approved																			
	HQ File :01/82/050/00275/AM12/	RLA File :09/24/040/00327/AM11/	Lic.No/Date:0910045893 11.03.2011	Defer Date:																			
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM No. 35011/226/2011-PI(Norms)I dated 3.1.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																							
<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed kg/kg</th></tr> </thead> <tbody> <tr> <td rowspan="4">Donepezil HCL</td><td rowspan="4">1 kg</td><td>1</td><td>5,6-Dimethoxy Indanone</td><td>1.423</td></tr> <tr> <td>2</td><td>Pyridine-4-Aldehyde</td><td>0.957</td></tr> <tr> <td>3</td><td>Toluene</td><td>3.75</td></tr> <tr> <td>4</td><td>Chloroform</td><td>3.125</td></tr> </tbody> </table>					Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg	Donepezil HCL	1 kg	1	5,6-Dimethoxy Indanone	1.423	2	Pyridine-4-Aldehyde	0.957	3	Toluene	3.75	4	Chloroform	3.125
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg																			
Donepezil HCL	1 kg	1	5,6-Dimethoxy Indanone	1.423																			
		2	Pyridine-4-Aldehyde	0.957																			
		3	Toluene	3.75																			
		4	Chloroform	3.125																			

		5	Methanol	5.667
		6	Methyl Iso Butyl Ketone	2.183
		7	Methylene Di Chloride	2.50
RA may take appropriate action as per the decision of Norms Committee.				

51

Case No.:29/6/82-ALC4/2011	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,		Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Approved
HQ File :01/82/050/00147/AM12/	RLA File :03/94/040/01046/AM11/		Lic.No/Date:0310621245 15.03.2011	Defer Date:
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM No. 35011/287/2011-PI(Norms)I dated 4.1.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
2-(N.N-Dimethylamino)-2-Phenyl-1-Butanol	1 kg	1	Propiophenone	2.10
		2	Methanol	2.88
		3	Sodium Cyanide	0.768
		4	Caustic Soda Flakes	1.00
		5	Dimethyl Sulphate	1.019
		6	Fomaldehyde	0.66
		7	Synhydride/Vitride	2.412
RA may take appropriate action as per the decision of Norms Committee.				

52	Case No.:17/10/82-ALC4/2011		Party Name:MATRIX LABORATORIES LTD		Meet No/Date:44/82-ALC4/2011 31.01.2012		Status:Case Deferred
	HQ File :01/82/050/00276/AM12/		RLA File :09/24/040/00521/AM11/		Lic.No/Date:0910045939 16.03.2011		Defer Date:28.02.2012

Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority

53

Case No.:21/10/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Approved	
HQ File :01/82/050/00280/AM12/	RLA File :09/24/040/00500/AM11/	Lic.No/Date:0910045938 16.03.2011	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM No. 35011/273/2011-PI(Norms)I dated 4.1.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Valsartan	1 kg	1	Methyl N-(2-Cyanobiphenyl-4-yl) methyl)-L-Valinate Hydrochloride-CMVEH	1.525
		2	Valeryl Chloride	0.82
		3	Tri Ethyl Amine	1.45
		4	Iso Propyl Ether	3.02
		5	Methylene Dichloride	14.95
RA may take appropriate action as per the decision of Norms Committee.				

54	Case No.:5/2/82-ALC4/2011	Party Name:SMRUTHI ORGANICS LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/01795/AM11/	RLA File :31/24/040/00281/AM11/	Lic.No/Date:3110047488 22.03.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

55	Case No.:11/2/82-ALC4/2011	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Approved
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HQ File :01/82/050/01801/AM11/	RLA File :09/24/040/00588/AM11/	Lic.No/Date:0910046079 25.03.2011	Defer Date:
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Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM No. 35011/172/2011-PI(Norms)I dated 4.1.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Rabeprazole	1 kg	1	2,3-Lutidine	1.344
		2	Methanol	0.337
		3	Iso Propyl Alcohol	0.961
		4	Toluene	0.641
		5	3-Methoxy-1-Propanol	1.30
		6	Acetone	0.961
		7	Methylene Chloride	1.30

RA may take appropriate action as per the decision of Norms Committee

56	Case No.:12/2/82-ALC4/2011	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/01802/AM11/	RLA File :09/24/040/00589/AM11/	Lic.No/Date:0910046080 25.03.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority.			

57	Case No.:13/2/82-ALC4/2011		Party Name:NIFTY LABS PVT LTD.,		Meet No/Date:44/82-ALC4/2011 31.01.2012		Status:Case Approved	
	HQ File :01/82/050/01803/AM11/		RLA File :09/24/040/00590/AM11/		Lic.No/Date:0910046081 25.03.2011		Defer Date:	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM No. 35011/176/2011-PI(Norms)I dated 3.1.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
Export product		Export Qty.	Sl.No.	Import items			Qty. allowed	

				kg/kg
Dibenzo [b,f] [1,4] thiazepin 11(10 H)-one	1 kg	1	Thiophenol	0.68
		2	Phenyl Chloro Formate	1.062
		3	Hydrasien Hydrate 80%	0.793
		4	Poly Phosphoric Acid 84%	5.10
RA may take appropriate action as per the decision of Norms Committee.				

58

Case No.:14/2/82-ALC4/2011	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Approved	
HQ File :01/82/050/01804/AM11/	RLA File :09/24/040/00591/AM11/	Lic.No/Date:0910046082 25.03.2011	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM No. 35011/179/2011-PI(Norms)I dated 3.1.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
N-[dibenzo[b,f] [1,4] thiazepin- 11-YL] Piperazine Hydrochloride	1 kg	1	Thiophenol	0.68
		2	Hydrazien Hydrate 80%	0.793
		3	Acetone	0.661
		4	Poly Phosphoric Acid 84%	5.10
		5	Piperzine Anhydrous	1.41
		6	Iso Propyl Alcohol	0.938
RA may take appropriate action as per the decision of Norms Committee.				

59	Case No.:15/2/82-ALC4/2011	Party Name:VIJETA LIFE SCIENCES PVT LTD.,	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Approved
	HQ File :01/82/050/01805/AM11/	RLA File :09/24/040/00571/AM11/	Lic.No/Date:0910046087 25.03.2011	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM No. 35011/237/2011-PI(Norms)I dated 3.1.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Adenine	1 kg	1	Hypoxanthine	1.33

RA may take appropriate action as per the decision of Norms Committee.

60

Case No.: 30/8/82-ALC4/2011	Party Name:KOPRAN LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status: Case Approved	
HQ File :01/82/050/00230/AM12/	RLA File :03/94/040/01136/AM11/	Lic.No/Date:0310623342 25.03.2011	Defer Date:	
Decision : : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM No. 35011/121/2011-PI(Norms)I dated 3.1.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Meropenem for Injection USP	1 kg	1	Meropenem Trihydrate Non-Sterile	1.032
RA may take appropriate action as per the decision of Norms Committee.				

61	Case No.: 37/6/82-ALC4/2011	Party Name:MOREPEN LABORATORIES LTD.& MOREPEN INTERNATION	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00155/AM12/	RLA File :05/24/040/00437/AM11/	Lic.No/Date:0510286990 28.03.2011	Defer Date:28.02.2012
	Decision : Committee decided to remind the firm to furnish complete chemical name of the export product. Accordingly, the case has been deferred for 28.02.2012.			

62	Case No.: 15/19/82-ALC4/2011	Party Name:HETERO LABS LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Approved
	HQ File :01/82/050/00529/AM12/	RLA File :09/24/040/00597/AM11/	Lic.No/Date:0910046128 29.03.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting, on the basis of comparative data available, decided to ratify norms under Para 4.7 of HBP v1 as per details below or as applied by firm whichever is			

lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Bicalutamide	1 kg	1	2,3-EPOXY-2-METHYL-N-[4-CYANO-3-(TRIFLUOROMETHYL)PHENYL]PROPANAMIDE	1.11
		2	P-FLUORO THIO PHENOL	0.50
		3	DIISOPROPYL ETHER	0.925
		4	METHYLENE CHLORIDE	2.062

RA may take appropriate action as per the decision of Norms Committee.

63	Case No.:41/14/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00432/AM12/	RLA File :09/24/040/00609/AM11/	Lic.No/Date:0910046267 05.04.2011	Defer Date:28.02.2012
	Decision : Committee decided to remind the firm to furnish complete chemical name of the export product. Accordingly, the case has been deferred for 28.02.2012.			

64

Case No.:18/4/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Approved
HQ File :01/82/050/00069/AM12/	RLA File :05/23/040/00380/AM11/	Lic.No/Date:0510287716 07.04.2011	Defer Date:

Decision : Committee considered case as per agenda and in light of earlier decision taken in Meeting No. 35/82 held on 29.11.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2,3-Difluro-5-Chloro Pyridine	1 kg.	1.	Potassium Fluoride	1.180 kg
		2.	Sulpholane	0.320 kg
		3.	Toluene	0.318 kg
		4.	Tetraglyme	0.023 kg
		5.	Denatured Ethyl Alcohol	3.776 kg
		6.	Methanol	2.270 kg
		7.	Alumino Silicate Catalyst	0.0310 kg
		8.	Toluene	0.199 kg

		9.	Sodium Nitrite	0.894 kg
		10.	Thionyl Chloride	1.517 kg
		11.	DMF (Di Methyl Formamide)	0.553 kg
		12.	Stergene	0.002 kg
		13.	Caustic	3.160 kg
RA concerned may take further necessary action as per above decision of NC.				

65	Case No.: 19/4/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status: Case Deferred
	HQ File :01/82/050/00070/AM12/	RLA File :05/23/040/00381/AM11/	Lic.No/Date:0510287719 07.04.2011	Defer Date:28.02.2012
	Decision : Committee decided to remind the firm to furnish following information: 1. Details of manufacturing process with chemical equations, molecular formula and molecular weight. 2. Yields obtained in each step. 3. Printed technical literature in support of yield obtained in each step supported with authentic technical literature and norms claimed. 4. CA certificate regarding past three years production and corresponding consumption of different raw materials. 5. Central Excise data. Accordingly, the case has been deferred for 28.2.2012.			

66	Case No.: 32/8/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status: Case Deferred
	HQ File :01/82/050/00232/AM12/	RLA File :03/94/040/01167/AM11/	Lic.No/Date:0310625603 07.04.2011	Defer Date:28.02.2012
	Decision : Committee considered the case as per agenda and in consultation with the technical authorities present in the case decided to call from the firm Drug Manufacturing License and also Master Batch Formula. Accordingly, the case has been deferred for 28.2.2012.			

67	Case No.: 41/8/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status: Case Deferred
	HQ File :01/82/050/00241/AM12/	RLA File :03/94/040/01171/AM11/	Lic.No/Date:0310625608 07.04.2011	Defer Date:28.02.2012
	Decision : Committee considered the case as per agenda and in consultation with the technical authorities present in the case decided to call from the firm Drug Manufacturing License and also Master Batch Formula. Accordingly, the case has been deferred for 28.2.2012.			

68	Case No.: 48/4/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status: Case Deferred
			Lic.No/Date:0910046368	

	HQ File :01/82/050/00099/AM12/	RLA File :09/24/040/00003/AM12/	12.04.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

69	Case No.:6/5/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00108/AM12/	RLA File :09/24/040/00004/AM12/	Lic.No/Date:0910046405 18.04.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

70	Case No.:16/12/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00349/AM12/	RLA File :03/94/040/00042/AM12/	Lic.No/Date:0310627685 21.04.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

71	Case No.:15/12/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00348/AM12/	RLA File :03/94/040/00052/AM12/	Lic.No/Date:0310627904 25.04.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

72	Case No.:32/14/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00423/AM12/	RLA File :09/24/040/00605/AM11/	Lic.No/Date:0910046500 26.04.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

73	Case No.:44/6/82-ALC4/2011	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00163/AM12/	RLA File :09/24/040/00038/AM12/	Lic.No/Date:0910046559 28.04.2011	Defer Date:28.02.2012

Decision : The Committee decided to call from the firm production and consumption data duly certified by Central Excise Authority. Accordingly, the case has been deferred for 28.2.2012.

74	Case No.: 47/6/82-ALC4/2011	Party Name:JOCIL LTD.,	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00166/AM12/	RLA File :09/24/040/00051/AM12/	Lic.No/Date:0910046581 29.04.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

75	Case No.: 4/8/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00204/AM12/	RLA File :09/24/040/00606/AM11/	Lic.No/Date:0910046587 02.05.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

76	Case No.: 6/8/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00206/AM12/	RLA File :09/24/040/00032/AM12/	Lic.No/Date:0910046590 02.05.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

77	Case No.: 8/8/82-ALC4/2011	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00208/AM12/	RLA File :09/24/040/00015/AM12/	Lic.No/Date:0910046598 03.05.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

78	Case No.: 18/16/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Approved
	HQ File :01/82/050/00476/AM12/	RLA File :09/24/040/00011/AM12/	Lic.No/Date:0910046614 03.05.2011	Defer Date:
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their UO No. 35011/136/2011-PI (Norms) dated 3.1.2012 and in consultation with technical authority present in meeting, decided to ratify norms			

under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Valganciclovir Hydrochloride	1 kg	1	Z-Valine NCA	2.72
		2	Dimethyl Formamide	6.476
		3	Methylene Dichloride	16.190
		4	Methanol	24.286
		5	Isopropyl Alcohol	8.095
		6	Ceca-Carbon	0.100
		7	Cyclohexane	8.095
		8	Acetone	8.095

RA may take appropriate action as per the decision of NC.

79

Case No.:3/8/82-ALC4/2011	Party Name:NAPROD LIFE SCIENCES PVT. LTD.	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Approved	
HQ File :01/82/050/00203/AM12/	RLA File :03/95/040/00084/AM12/	Lic.No/Date:0310629782 05.05.2011	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their UO No. 35011/165/2011-PI (Norms) dated 3.1.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Asparaginase for injection	1 kg	1	Asparaginase	10,500IU/VIAL
RA may take appropriate action as per the decision of NC.				

80	Case No.:9/14/82-ALC4/2011	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00400/AM12/	RLA File :03/94/040/00091/AM12/	Lic.No/Date:0310629729 05.05.2011	Defer Date:28.02.2012

Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority

81	Case No.: 2/8/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00202/AM12/	RLA File :03/94/040/01025/AM11/	Lic.No/Date:0310629987 06.05.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per the agenda and in the light of written comments from Department of Pharmaceuticals vide their OM No. 35011/279/2011-PI(Norms) dated 23.12.2011 and in consultation with technical authority it has been decided to call from the firm the following technical details: • Stepwise complete and balanced chemical reaction showing mol. Wt. of all inputs and output production and their molar requirements. • % yield on molar basis for each step and its justification. • Materail balance for entire process. • Detailed working with technical justification for utilizing 36.0 kg molasses per kg export product. • Requirement & Recovery of solvent at each step. The Committee decided to call the firm for Personal Hearing on 7.2.2012.			

82	Case No.: 19/8/82-ALC4/2011	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00219/AM12/	RLA File :09/24/040/00071/AM12/	Lic.No/Date:0910046667 06.05.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to call from the firm production and consumption data duly certified by Central Excise Authority. Accordingly, the case has been deferred for 28.2.2012.			

83	Case No.: 15/16/82-ALC4/2011	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00473/AM12/	RLA File :09/24/040/00035/AM12/	Lic.No/Date:0910046677 09.05.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to call from the firm production and consumption data duly certified by Central Excise Authority. Accordingly, the case has been deferred for 28.2.2012.			

84	Case No.: 42/8/82-ALC4/2011	Party Name:FRESENTIUS KABI ONCOLOGY LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Approved
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HQ File :01/82/050/00242/AM12/	RLA File :05/23/040/00366/AM11/	Lic.No/Date:0510290205 10.05.2011	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their UO No. 35011/288/2011-PI (Norms) dated 3.1.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Pacitaxel	1 kg	1	(4S,5R)-2-(4-Methoxy Phenyl)-N-Benzoyl-4-Phenyl-Oxazolidine-5-Carboxylic Acid	1.12
		2	Silica Gel 60	20.00
		3	4-Dimethyl Amino Pyridine	0.100
		4	10-Deacetyl Baccatin-III	1.50
RA may take appropriate action as per the decision of Norms Committee.				

85	Case No.:5/12/82-ALC4/2011	Party Name:LUPIN LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00338/AM12/	RLA File :03/95/040/00067/AM12/	Lic.No/Date:0310630428 10.05.2011	Defer Date: 28.2.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority.			

86	Case No.:45/8/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00245/AM12/	RLA File :09/24/040/00078/AM12/	Lic.No/Date:0910046700 11.05.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority.			

87	Case No.:31/14/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Approved

HQ File :01/82/050/00422/AM12/

RLA File :09/24/040/00023/AM12/

Lic.No/Date:0910046786
19.05.2011

Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM No. 35011/273/2011-PI(Norms)I dated 4.1.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Valsartan	1 kg	1	Methyl N-(2-Cyanobiphenyl-4-yl) methyl)- L-Valinate Hydrochloride-CMVEH	1.525
		2	Valeryl Chloride	0.82
		3	Tri Ethyl Amine	1.45
		4	Iso Propyl Ether	3.02
		5	Methylene Dichloride	14.95
		6	Tributyl in Chloride	3.80

RA may take appropriate action as per the decision of Norms Committee

88

Case No.:5/10/82-ALC4/2011

Party Name:HETERO LABS LIMITED

Meet No/Date:44/82-ALC4/2011
31.01.2012Status:Case
Approved

HQ File :01/82/050/00264/AM12/

RLA File :09/24/040/00087/AM12/

Lic.No/Date:0910046811
20.05.2011

Defer Date:

Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting, on the basis of comparative data available, decided to decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Abacavir Sulphate	1 kg	1	Vincelactam	2.50
		2	Di.tert.butyl.dicarbonate	5.00

		3	Dimethyl formamide	7.00
		4	Sodium borohydride	0.946
		5	n-Hexane	4.98
		6	D(-) Tartaric Acid	1.45
		7	N-(2-Amino-4,6-Dichloropyridin-5-yl) formamide	1.042
		8	Triethyl ortho formate	1.50
		9	Tetrahydrofuran	4.15
		10	Methanol	1.52
		11	Cyclopropylamine	0.19
	RA may take appropriate action as per the decision of NC.			

89	Case No.:33/10/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00292/AM12/	RLA File :05/23/040/00045/AM12/	Lic.No/Date:0510291486 24.05.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority.			

90	Case No.:35/10/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00294/AM12/	RLA File :05/23/040/00048/AM12/	Lic.No/Date:0510291488 24.05.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority.			

91	Case No.:43/10/82-ALC4/2011	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00302/AM12/	RLA File :09/24/040/00093/AM12/	Lic.No/Date:0910046918 26.05.2011	Defer

Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority.

92

Case No.:41/10/82-ALC4/2011	Party Name:HETERO LABS LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Approved	
HQ File :01/82/050/00300/AM12/	RLA File :09/24/040/00111/AM12/	Lic.No/Date:0910046916 26.05.2011	Defer Date:	
Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting, on the basis of comparative data available, decided to decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
3,5-Bis(methane sulfonyl)-2,2-anhydro-5-methyl uridine	1 kg	1	5-Methyl Uridine	0.814
		2	N-Methyl morpholine	0.386
		3	Methane Sulfonyl Chloride	0.752
		4	Acetone	1.10
RA may take appropriate action as per the decision of Norms Committee				

93	Case No.:51/10/82-ALC4/2011	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00310/AM12/	RLA File :09/24/040/00095/AM12/	Lic.No/Date:0910046934 27.05.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in the light of written comments of Department of Pharmaceuticals forwarded vide OM No. 35011/42/2011-PI (Norms) dated 8.12.2011 decided to call from the firm the following details: - Stepwise complete and balanced chemical reaction showing Mol. Wt. of each input & output and molar requirement of each reactant. %yield on molar basis for each step. - Requirement & Recovery of solvent at each step of manufacturing process. Accordingly, the case has been deferred for 28.2.2012.			

94	Case No.: 1/14/82-ALC4/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:44/82-ALC4/2011	Status: Case
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			31.01.2012	Deferred
	HQ File :01/82/050/00392/AM12/	RLA File :03/95/040/00138/AM12/	Lic.No/Date:0310633159 27.05.2011	Defer Date:28.02.2012
Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority				

95	Case No.:55/10/82-ALC4/2011	Party Name:GRANULES INDIA LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00314/AM12/	RLA File :09/24/040/00108/AM12/	Lic.No/Date:0910046940 27.05.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

96	Case No.:44/14/82-ALC4/2011	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00435/AM12/	RLA File :34/24/040/00037/AM12/	Lic.No/Date:3410030415 30.05.2011	Defer Date: 28.02.2012
	Decision : Committee considered case as per agenda and decided to defer the case for comments of Department of Pharmaceuticals for 28.2.2012.			

97	Case No.:2/15/82-ALC4/2011	Party Name:ACHARYA CHEMICALS	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00442/AM12/	RLA File :03/94/040/00130/AM12/	Lic.No/Date:0310633824 31.05.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

98	Case No.:14/11/82-ALC4/2011	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Approved
	HQ File :01/82/050/00328/AM12/	RLA File :09/24/040/00106/AM12/	Lic.No/Date:0910046965 01.06.2011	Defer Date:
	Decision : Committee considered case as per agenda and in light of earlier decision taken in Meeting No. 50/82 dated 15.3.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Indinavir Sulphate	1kg.	1.	{3aS[3s*(R*)]3a alphe,8a alpha}-(3,3a,8,8a)tetrahydro-2,2-dimethyl-3-(2-oxyranylmethyl)-1-oxo-3-phenyl propyl)-2H-indino-(1,2-d)-oxazole	0.754 kg
		2.	2-Cyano Pyrazine	0.839 kg
		3.	Tert. Butanol	2.00 kg
		4.	Triethyl Amine	1.106 kg
		5.	Methylene Chloride	5.94 kg
		6.	Di-tert. Butyl dicarbonate (DIBOC)	0.489 kg
		7.	n-Hexane	1.90 kg
		8.	Isopropyl Acetate	3.00 kg
		9.	3-Chloromethyl Pyridine Hcl	0.5322 kg
		10.	Dimethyl Formamide	2.05 kg
RA concerned may take further necessary action as per above decision of Norms				

99	Case No.:5/15/82-ALC4/2011	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00445/AM12/	RLA File :03/94/040/00139/AM12/	Lic.No/Date:0310634097 01.06.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

100	Case No.:19/11/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00333/AM12/	RLA File :09/24/040/00079/AM12/	Lic.No/Date:0910046974 02.06.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

101	Case No.:38/12/82-ALC4/2011	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Approved
	HQ File :01/82/050/00371/AM12/	RLA File :09/24/040/00113/AM12/	Lic.No/Date:0910046991 03.06.2011	Defer Date:
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM No 35011/244/2011-PI(Norms) dated 4.1.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Mirtazapine	1 kg	1	2-4-Methyl-2-Phenyl-Piperazin-1-YL)-Nicotinic Acid	1.591
		2	Sodium BIS(2-Methoxyethoxy Aluminium Hydride (Vitride)	2.97

RA may take appropriate action as per the decision of Norms Committee

102	Case No.:27/19/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00541/AM12/	RLA File :09/24/040/00086/AM12/	Lic.No/Date:0910046997 06.06.2011	Defer Date:28.02.2012
	Decision : : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

103	Case No.:34/12/82-ALC4/2011	Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00367/AM12/	RLA File :03/94/040/01112/AM11/	Lic.No/Date:0310634571 06.06.2011	Defer Date:28.02.2012
	Decision : : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

104	Case No.:6/18/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00510/AM12/	RLA File :09/24/040/00094/AM12/	Lic.No/Date:0910047017 06.06.2011	Defer Date:28.02.2012
	Decision : : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

105	Case No.:25/19/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00539/AM12/	RLA File :09/24/040/00085/AM12/	Lic.No/Date:0910046996 06.06.2011	Defer Date:28.02.2012
	Decision : : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

106	Case No.:10/19/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:44/82-ALC4/2011	Status:Case
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			31.01.2012	Deferred
	HQ File :01/82/050/00524/AM12/	RLA File :09/24/040/00128/AM12/	Lic.No/Date:0910047036 07.06.2011	Defer Date:28.02.2012
Decision : : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority				

107	Case No.:27/16/82-ALC4/2011	Party Name:ALEMBIC PHARMACEUTICALS LTD	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00485/AM12/	RLA File :34/24/040/00039/AM12/	Lic.No/Date:3410030563 10.06.2011	Defer Date:28.02.2012
	Decision : : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

108	Case No.:34/19/82-ALC4/2011	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00548/AM12/	RLA File :09/24/040/00616/AM11/	Lic.No/Date:0910047091 10.06.2011	Defer Date:28.02.2012
	Decision : : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

109	Case No.:4/16/82-ALC4/2011	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00462/AM12/	RLA File :07/24/040/00073/AM12/	Lic.No/Date:0710079777 13.06.2011	Defer Date:28.02.2012
	Decision : : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

110	Case No.:21/19/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00535/AM12/	RLA File :09/24/040/00138/AM12/	Lic.No/Date:0910047112 14.06.2011	Defer Date:28.02.2012
	Decision : : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

111	Case No.:26/16/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Approved
			Lic.No/Date:2210011505	

HQ File :01/82/050/00484/AM12/	RLA File :22/24/040/00018/AM12/	14.06.2011	Defer Date:	
Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting , based on the comparison of data available, decided to ratify norms under Para 4.7 of HBP v 1 as per details below or as applied by the firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Cefoperazone Sodium	1 kg	1	Cefoperazone Acid	1.11
		2	Sodium bicarbonate	0.15
		3	Activated Carbon	0.02
		4	Acetone	2.95
RA may take appropriate action as per the decision of Norms Committee.				

112

Case No.:12/19/82-ALC4/2011	Party Name: BALAJI AMINES LIMITED	Meet No/Date: 44/82-ALC4/2011 31.01.2012	Status: Case Approved	
HQ File :01/82/050/00526/AM12/	RLA File :31/83/040/00047/AM12/	Lic.No/Date: 3110048658 15.06.2011	Defer Date:	
Decision : : Committee considered case as per agenda and in light of written comments of Department of Chemicals and Petrochemicals forwarded vide U.O No. 14010/122/Ch.II dated 23.12.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
N-Ethyl-2-Pyrrolidone	1 kg	1	1.4 Butanediol	0.882 kg
		2	Ammonia Anhydrous	0.176 kg
		3	Ethyl Alcohol (95% Minimum) (denatured)	0.512 kg
		4	Ethylamine Catalyst	0.001 kg
RA may take appropriate action as per the decision of Norms Committee.				

113	Case No.:23/19/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
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	HQ File :01/82/050/00537/AM12/	RLA File :09/24/040/00105/AM12/	Lic.No/Date:0910047123 15.06.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

114	Case No.:24/19/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00538/AM12/	RLA File :09/24/040/00125/AM12/	Lic.No/Date:0910047121 15.06.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

115	Case No.:33/19/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00547/AM12/	RLA File :09/24/040/00130/AM12/	Lic.No/Date:0910047113 15.06.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

116	Case No.:13/19/82-ALC4/2011	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00527/AM12/	RLA File :09/24/040/00148/AM12/	Lic.No/Date:0910047160 16.06.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

117	Case No.:32/19/82-ALC4/2011	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00546/AM12/	RLA File :09/24/040/00139/AM12/	Lic.No/Date:0910047161 16.06.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

118	Case No.:5/19/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Approved
	HQ File :01/82/050/00519/AM12/	RLA File :03/94/040/00258/AM12/	Lic.No/Date:0310636879 17.06.2011	Defer Date:

Decision : Committee considered case as per agenda and based on comparison of data of the the past cases and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowedkg/kg
Finasteride	1 kg	1	(3-oxo-4-aza-5-Alpha-Androstane-17 Beta-1-butyl Carboxamide)P7 Compound	1.7647
		2	1,4 Dioxane	12.50
		3	Dichloro Dicyano Benzoquinone (DDQ)	0.86
		4	Bis-Trimethyl Silyl trifluoro Acetamide (BSTFA)	1.47

RA may take appropriate action as per the decision of NC.

119	Case No.: 36/14/82-ALC4/2011	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00427/AM12/	RLA File :04/24/040/00069/AM12/	Lic.No/Date:0410125143 20.06.2011	Defer Date:28.02.2012
	Decision : Committee considered the case as per agenda and in consultation with the technical authorities decided to remind the firm to furnish production and consumption data duly certified by Central Excise Authority. Accordingly, the case has been deferred for 28.2.2012			

120	Case No.: 17/19/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00531/AM12/	RLA File :09/24/040/00137/AM12/	Lic.No/Date:0910047175 20.06.2011	Defer Date:28.02.2012
	Decision : Committee considered the case as per agenda and in consultation with the technical authorities decided to remind the firm to furnish production and consumption data duly certified by Central Excise Authority. Accordingly, the case has been deferred for 28.2.2012			

121	Case No.: 23/21/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00605/AM12/	RLA File :09/24/040/00129/AM12/	Lic.No/Date:0910047176 20.06.2011	Defer Date:28.02.2012
	Decision : Committee considered the case as per agenda and in consultation with the technical authorities decided to remind the firm to furnish production and consumption data duly certified by Central Excise Authority. Accordingly, the case has been deferred for 28.2.2012			

122	Case No.: 46/14/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status: Case Deferred
	HQ File :01/82/050/00437/AM12/	RLA File :05/23/040/00105/AM12/	Lic.No/Date:0510294191 21.06.2011	Defer Date:28.02.2012
	Decision : Committee considered the case as per agenda and in consultation with the technical authorities decided to remind the firm to furnish Master Batch Formula certified by Quality Control Incharge. Accordingly, the case has been deferred for 28.2.2012.			

123	Case No.: 47/14/82-ALC4/2011	Party Name:FDC LTD	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status: Case Deferred
	HQ File :01/82/050/00438/AM12/	RLA File :03/94/040/00152/AM12/	Lic.No/Date:0310637790 22.06.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

124	Case No.: 35/19/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status: Case Deferred
	HQ File :01/82/050/00549/AM12/	RLA File :22/24/040/00022/AM12/	Lic.No/Date:2210011532 28.06.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

125	Case No.: 31/21/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status: Case Deferred
	HQ File :01/82/050/00613/AM12/	RLA File :09/24/040/00143/AM12/	Lic.No/Date:0910047366 29.06.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

126	Case No.: 25/21/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status: Case Deferred
	HQ File :01/82/050/00607/AM12/	RLA File :09/24/040/00039/AM12/	Lic.No/Date:0910047386 30.06.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

127	Case No.: 32/21/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:44/82-ALC4/2011	Status: Case
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			31.01.2012	Deferred
	HQ File :01/82/050/00614/AM12/	RLA File :09/24/040/00041/AM12/	Lic.No/Date:0910047385 30.06.2011	Defer Date:28.02.2012
Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority				

128	Case No.:16/20/82-ALC4/2011	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00578/AM12/	RLA File :22/24/040/00024/AM12/	Lic.No/Date:2210011568 01.07.2011	Defer Date:28.02.2012
Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority				

129	Case No.:32/16/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00490/AM12/	RLA File :05/24/040/00116/AM12/	Lic.No/Date:0510295739 05.07.2011	Defer Date:28.02.2012
Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to call from the firm Certificate of Analysis for import items from the foreign supplier. Accordingly, the case has been deferred for 28.2.2012.				

130	Case No.:34/16/82-ALC4/2011	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00492/AM12/	RLA File :03/95/040/01038/AM11/	Lic.No/Date:0310641073 07.07.2011	Defer Date:28.02.2012
Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority				

131	Case No.:17/26/82-ALC4/2011	Party Name:CTX LIFESCIENCES PVT LTD,	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00700/AM12/	RLA File :03/94/040/00302/AM12/	Lic.No/Date:0310642596 15.07.2011	Defer Date:28.02.2012
Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority				

132	Case No.:1/23/82-ALC4/2011	Party Name:MEDISPRAY LABORATORIES PVT. LTD.	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Approved
			Lic.No/Date:0310642543	

Decision : The Committee considered the case as per agenda and in consultation with the technical authorities decided to ratify norms under Para 4.7 of HBP in line with the earlier cases approved as per details below, or as applied by the firm whichever is lower:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed 1 no. of inhaler
Aerodini 100 mg Inhaler (200 MD)/Bulmol 100 mcg inhaler (200 MD)/Salcross HFA 100 mcg Inhaler (200 MD)/Salbutamol Pressurised Inhalation BP 100 mcg (200 MD) with 58 mcl Aerosol Valve and 19 ml Aluminium can.	1 No inhaler	1	Salbutamol	0.02 gms
		2	58 mcl Aerosol Valves	As per packing policy
		3	19 ml aluminium Can	As per packing policy
		4	0.48 mm OD Actuators with Dust Cover/caps	As per packing policy
		5	1,1,1,2 Tetrafluoroethane (HFA 134A Propellant)	18.20 gms
Salbutamol 100 mcg Inhaler (200 MD)/Asthalin HFA 100 mcg Inhaler (200 MD)/Salvent HFA 100 mcg Inhaler (200 MD)/Salbutateg 100 mcg Inhaler (200 MD)/Salbutamol Pressurised Inhalation BP 100	1 no of inhaler	1	Salbutamol	0.020 gms
		2	50 mcl Aerosol Valves	As per packing policy
		3	19 ml aluminium can	As per packing policy
		4	0.48 mm OD Actuators with Dus covers/caps	As per packing policy
		5		14.40 gms

mcg (200 MD) with 50 mcl Aerosol Valve and 19 ml Aluminium Can			1,1,1,2,Tetrafluoroethane (HFA 134 A Propellant)	
Beclometasone Dipropionate 50 mcg Inhaler (200 MD)/Beclocross 50 mcg Inhaler (200 MD)/Beclocip 50 mcg HFA Inhaler (200 MD)/Beclometasone Pressurised 50 mcg Inhaler (200 MD) with 63 mcl Aerosol Valve and 19 ml aluminium Can.		1	Beclomethasone Dipropionate	0.01 gms
		2	63 mcl Aerosol Valves	as per packing policy
		3	19 ml aluminium Can	as per packing policy
		4	0.48 mm OD Actuators with Dust covers/caps	as per packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134 A Propellant)	17.74 gms
		6	Ethanol	0.456 gms
Beclometasone Dipropionate 250mcg Inhaler (200MD) / Beclocip 250mcg HFA Inhaler (200MD) / Beclometasone Pressurised 250mcg Inhaler (200MD) with 63mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BECLOMETHASONE DIPROPIONATE	0.05 gms
		2	63mcl AEROSOL VALVES	As per packing policy
		3	19ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	15.90 gms
		6	ETHANOL	2.28 gms
Budespray 200mcg	1 no of	1	BUDESONIDE	0.04 gms

HFA Inhaler (200MD) / Budesonide Inhaler 200mcg (200MD) with 58mcl Aerosol Valve and 19ml Aluminium Can	inhaler				
		2		58 mcl AEROSOL VALVES	As per packing policy
		3		19ml ALUMINIUM CAN	As per packing policy
		4		0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		5		1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	18.2 gms
Budespray 100mcg HFA Inhaler (200MD) / Budesonide Inhaler 100mcg (200MD) with 58mcl Aerosol Valve and 19ml Aluminium Can	1 no. of inhaler	1		BUDESONIDE	0.02 gms
		2		58 mcl AEROSOL VALVES	As per packing policy
		3		19ml ALUMINIUM CAN	As per packing policy
		4		0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		5		1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	18.2 gms
Asthalin 100 mcg HFA Inhaler (300 MD)/Asthavent 100	1 no of inhaler	1		SALBUTAMOL	0.03 gms

mcg HFA inhaler (300 MD)/Salbutamol Pressurised Inhalation BP 100 mcg (300 MD) with 50 mcl Aerosol Valve and 20 ml Aluminium Can		2	50 mcl AEROSOL VALVES	As per packing policy
		3	20 ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	19.8 gms
Fluticort Plus - 25mcg HFA Inhaler (120MD) / Salmeterol 25mg and Fluticasone Propionate 125mcg Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	SALMETEROL	0.003 gms
		2	FLUTICASONE PROPIONATE	0.015 gms
		3	63mcl AEROSOL VALVES	As per packing policy
		4	14ml ALUMINIUM CAN	As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.5 gms

			ETHANOL	
		7		0.256 gms
Fluticort Plus - 250mcg HFA Inhaler (120MD) / Salmeterol 25mcg and Fluticasone Propionate 250mcg Inhaler (120MD) / Flunacross S - 250mcg HFA Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	SALMETEROL	0.003 gms
		2	FLUTICASONE PROPIONATE	0.03 gms
		3	63mcl AEROSOL VALVES	As per packing policy
		4	14ml ALUMINIUM CAN	
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	As per packing policy
		7	ETHANOL	12.5 gms
				0.256 gms

The above norms are applicable subject to the condition that:

Import of HFA 134 A Propellant and its quantity is subject to NOC from Ministry of Environment and Forests.
Requirement of HFA 134 A Propellant is inclusive of allowances for permissible loss in weight on storage and primary losses.

The firm will maintain separate record on HFA 134 A Propellant import and consumption.

133	Case No.:11/26/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
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HQ File :01/82/050/00694/AM12/	RLA File :03/94/040/00317/AM12/	Lic.No/Date:0310642955 19.07.2011	Defer Date:28.02.2012
Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

134

Case No.:5/23/82-ALC4/2011	Party Name:MEDISPRAY LABORATORIES PVT. LTD.	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Approved	
HQ File :01/82/050/00657/AM12/	RLA File :03/95/040/00297/AM12/	Lic.No/Date:0310643130 19.07.2011	Defer Date:	
Decision : The Committee considered the case as per agenda and in consultation with the technical authorities decided to ratify norms under Para 4.7 of HBP in line with the earlier cases approved as per details below, or as applied by the firm whichever is lower:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed 1 no. of inhaler
Aerodini 100 mg Inhaler (200 MD)/Bulmol 100 mcg inhaler (200 MD)/Salcross HFA 100 mcg Inhaler (200 MD)/Salbutamol Pressurised Inhalation BP 100 mcg (200 MD) with 58 mcl Aerosol Valve and 19 ml Aluminium can.	1 no of inhaler	1	Salbutamol	0.02 gms
		2	58 mcl Aerosol Valves	As per packing policy
		3	19 ml aluminium Can	As per packing policy
		4	0.48 mm OD Actuators with Dust Cover/caps	As per packing policy
		5	1,1,1,2 Tetrafluoroethane (HFA 134A Propellant)	18.20 gms
Salbutamol 100 mcg Inhaler (200 MD)/Asthalin HFA 100 mcg Inhaler (200 MD)/Salvent HFA 100	1 no of inhaler	1	Salbutamol	0.020 gms
		2	50 mcl Aerosol Valves	As per packing policy
				As per packing policy

mcg Inhaler (200 MD)/Salbutateg 100 mcg Inhaler (200 MD)/Salbutamol Pressurised Inhalation BP 100 mcg (200 MD) with 50 mcl Aerosol Valve and 19 ml Aluminium Can		3	19 ml aluminium can	As per packing policy
		4	0.48 mm OD Actuators with Dus covers/caps	14.40 gms
		5	1,1,1,2,Tetrafluoroethane (HFA 134 A Propellant)	
Beclometasona Dipropionate 50 mcg Inhaler (200 MD)/Beclocross 50 mcg Inhaler (200 MD)/Beclocip 50 mcg HFA Inhaler (200 MD)/Beclometasone Pressurised 50 mcg Inhaler (200 MD) with 63 mcl Aerosol Valve and 19 ml aluminium Can.		1	Beclomethasone Dipropionate	0.02 gms
		2	63 mcl Aerosol Valves	as per packing policy
		3	19 ml aluminium Can	as per packing policy
				as per packing policy
		4	0.48 mm OD Actuators with Dus covers/caps	17.74 gms
		5	1,1,1,2,Tetrafluoroethane (HFA 134 A Propellant)	0.456 gms
		6	Ethanol	
Beclometasona Dipropionate 250mcg Inhaler (200MD) / Beclocip 250mcg HFA Inhaler (200MD) / Beclometasone Pressurised 250mcg Inhaler (200MD) with 63mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BECLOMETHASONE DIPROPIONATE	0.06gms
		2	63mcl AEROSOL VALVES	As per packing policy
		3	19ml ALUMINIUM CAN	As per packing policy
				As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	15.90 gms
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	2.28 gms
		6	ETHANOL	

Budespray 200mcg HFA Inhaler (200MD) / Budesonide Inhaler 200mcg (200MD) with 58mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BUDESONIDE	0.04 gms
		2	58 mcl AEROSOL VALVES	As per packing policy
		3	19ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	18.2 gms
Budespray 100mcg HFA Inhaler (200MD) / Budesonide Inhaler 100mcg (200MD) with 58mcl Aerosol Valve and 19ml Aluminium Can		1	BUDESONIDE	0.02 gms
		2	58 mcl AEROSOL VALVES	As per packing policy
			19ml ALUMINIUM CAN	As per packing policy
		3	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		4	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	18.2 gms
		5		
Asthalin 100 mcg HFA Inhaler (300 MD)/Asthavent 100	1 no of inhaler	1	SALBUTAMOL	0.04 gms

mcg HFA inhaler (300 MD)/Salbutamol Pressurised Inhalation BP 100 mcg (300 MD) with 50 mcl Aerosol Valve and 20 ml Aluminium Can		2	50 mcl AEROSOL VALVES	As per packing policy
		3	20 ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy 19.8 gms
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	
Fluticort Plus - 25mcg HFA Inhaler (120MD) / Salmeterol 25mg and Fluticasone Propionate 125mcg Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	SALMETEROL	0.003 gms
		2	FLUTICASONE PROPIONATE	0.015 gms
		3	63mcl AEROSOL VALVES	As per packing policy
		4	14ml ALUMINIUM CAN	As per packing policy As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	12.5 gms
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.256 gms
			ETHANOL	

		7		
Fluticort Plus - 250mcg HFA Inhaler (120MD) / Salmeterol 25mcg and Fluticasone Propionate 250mcg Inhaler (120MD) / Flunacross S - 250mcg HFA Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	SALMETEROL	0.003 gms
		2	FLUTICASONE PROPIONATE	0.03 gms
		3	63mcl AEROSOL VALVES	As per packing policy
		4	14ml ALUMINIUM CAN	As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.5 gms
		7	ETHANOL	0.256 gms

The above norms are applicable subject to the condition that:

Import of HFA 134 A Propellant and its quantity is subject to NOC from Ministry of Environment and Forests.
Requirement of HFA 134 A Propellant is inclusive of allowances for permissible loss in weight on storage and primary losses.

The firm will maintain separate record on HFA 134 A Propellant import and consumption.

135	Case No.:10/18/82-ALC4/2011	Party Name:ELDER PHARMACEUTICALS LTD.,	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00514/AM12/	RLA File :03/94/040/00289/AM12/	Lic.No/Date:0310643401 20.07.2011	Defer Date:28.02.2012

Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority

136	Case No.:2/19/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00516/AM12/	RLA File :03/94/040/00014/AM12/	Lic.No/Date:0310643597 21.07.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

137	Case No.:4/26/82-ALC4/2011	Party Name:GALENTIC PHARMA (INDIA) PVT.LTD.	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00687/AM12/	RLA File :03/94/040/00352/AM12/	Lic.No/Date:0310643997 22.07.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

138	Case No.:12/26/82-ALC4/2011	Party Name:CTX LIFESCIENCES PVT LTD,	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00695/AM12/	RLA File :03/94/040/00244/AM12/	Lic.No/Date:0310644247 25.07.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

139	Case No.:36/26/82-ALC4/2011	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Approved	
	HQ File :01/82/050/00719/AM12/	RLA File :31/83/040/00084/AM12/	Lic.No/Date:3110049428 26.07.2011	Defer Date:	
	Decision : The Committee considered the case as per agenda and in the light of written comments forwarded by Department of Chemicals and Petrochemicals vide their U.O No. 14010/39/2011-Ch. II dated 16.1.2012 and in consultation with the technical authorities present in the meeting decided to ratify norms under Para 4.7 of HBP v1 HBP as per details below or as applied by the firm whichever is lower:-				
	Export product	Export Qty.	Sl.No.	Import items	Qty. allowedkg/kg
	2,3,6 Trimethyl Phenol (TMO)	1 kg	1	Meta Cresol	0.882
			2	Methanol	0.575

		3	Catalyst	0.027
RA may take appropriate action as per the decision of Norms Committee.				

140	Case No.:42/19/82-ALC4/2011		Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD		Meet No/Date:44/82-ALC4/2011 31.01.2012		Status:Case Approved	
	HQ File :01/82/050/00556/AM12/		RLA File :31/83/040/00080/AM12/		Lic.No/Date:3110049430 26.07.2011		Defer Date:	
	Decision : The Committee considered the case as per agenda and in the light of written comments forwarded by Department of Chemicals and Petrochemicals vide their U.O No. 14010/39/2011-Ch. II dated 16.1.2012 and in consultation with the technical authorities present in the meeting decided to ratify norms under Para 4.7 of HBP v1 HBP as per details below or as applied by the firm whichever is lower:-							
	Export product	Export Qty.	Sl.No.	Import items	Qty. allowedkg/kg			
	2,5-Dimethyl Phenol (2,5 Xylenol) solid	1 kg	1	Meta Cresol	0.984			
		2	Methanol	0.349				
		3	Catalyst	0.027				
RA may take appropriate action as per the decision of Norms Committee								

141	Case No.:45/19/82-ALC4/2011		Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD		Meet No/Date:44/82-ALC4/2011 31.01.2012		Status:Case Approved	
	HQ File :01/82/050/00559/AM12/		RLA File :31/83/040/00081/AM12/		Lic.No/Date:3110049481 27.07.2011		Defer Date:	
	Decision : The Committee considered the case as per agenda and in the light of written comments forwarded by Department of Chemicals and Petrochemicals vide their U.O No. 14010/39/2011-Ch. II dated 16.1.2012 and in consultation with the technical authorities present in the meeting decided to ratify norms under Para 4.7 of HBP v1 HBP as per details below or as applied by the firm whichever is lower:-							
	Export product	Export Qty.	Sl.No.	Import items	Qty. allowedkg/kg			
	Tetra Methyl Bisphenol-A- (TMBPA))	1 kg	1	Meta Cresol	0.853			
		2	Methanol	1.201				
		3	Catalyst	0.800				
RA may take appropriate action as per the decision of Norms Committee								

142	Case No.:55/26/82-ALC4/2011	Party Name:TIDE INDUSTRIES	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
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HQ File :01/82/050/00738/AM12/	RLA File :34/24/040/00075/AM12/	Lic.No/Date:3410031091 28.07.2011	Defer Date:28.02.2012
Decision : The committee considered the case as per agenda and in the light of written comments of Department of Chemicals and Petrochemicals forwarded vide letter dated 3.11.2011 decided to call following information from the firm: • Authentic/printed technical literature in support of % yield or norms applied for import. • Chemical composition and specification of export item and import item. • Production of export item for the past two years upto September, 2011 and corresponding consumption of each input duly certified by CA. • Details of byproducts/coproduces formed and their recovery in quantity and value. Accordingly, the case has been deferred for 28.2.2012.			

143	Case No.:1/24/82-ALC4/2011	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00662/AM12/	RLA File :05/24/040/00150/AM12/	Lic.No/Date:0510298306 01.08.2011	Defer Date:28.02.2012
	Decision : : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

144	Case No.:2/24/82-ALC4/2011	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00663/AM12/	RLA File :05/24/040/00149/AM12/	Lic.No/Date:0510298304 01.08.2011	Defer Date:28.02.2012
	Decision : : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

145	Case No.:3/24/82-ALC4/2011	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00664/AM12/	RLA File :05/24/040/00083/AM12/	Lic.No/Date:0510298301 01.08.2011	Defer Date:28.02.2012
	Decision : : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

146	Case No.:12/25/82-ALC4/2011	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00679/AM12/	RLA File :08/24/040/00107/AM12/	Lic.No/Date:0810102095	Defer

		03.08.2011	Date:28.02.2012
Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

147	Case No.: 21/28/82-ALC4/2011	Party Name:AMOLI ORGANICS PVT. LTD.,	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status: Case Deferred
	HQ File :01/82/050/00791/AM12/	RLA File :03/94/040/00337/AM12/	Lic.No/Date:0310646104 03.08.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to call from the firm the Certificate of Analusis for import items from the foreign supplier. Accordingly, the case has been deferred for 28.2.2012.			

148	Case No.: 20/29/82-ALC4/2011	Party Name:KAIRAV CHEMOFARBE INDUSTRIES LTD.	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status: Case Deferred
	HQ File :01/82/050/00819/AM12/	RLA File :03/94/040/00413/AM12/	Lic.No/Date:0310646512 04.08.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in light of written comments of Department of Chemicals and Petrochemicals forwarded vide their letter No. 14010/127/2011-Ch. II dated 28.10.2011 decided to call from the firm the following information:- - Balanced chemical reaction showing all the reactants, product and by product with their molecular formula and molecular formula. - Stagewise % yield on molecular weight basis alongwith justification supported with authentic/printed technical literature. - Production of export item for the past three years and corresponding consumption of each input duly certified by Chartered Accountant. - Details of isomers/by products formed in the process and its recovery in terms of quantity and value supported with documentary evidence. Accordingly, the case has been deferred for 28.2.2012.			

149	Case No.: 13/25/82-ALC4/2011	Party Name:EMAMI LIMITED,	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status: Case Deferred
	HQ File :01/82/050/00680/AM12/	RLA File :02/24/040/00060/AM12/	Lic.No/Date:0210163383 05.08.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

150	Case No.:25/26/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00708/AM12/	RLA File :03/94/040/00385/AM12/	Lic.No/Date:0310646711 05.08.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

151	Case No.:50/26/82-ALC4/2011	Party Name:PAB ORGANICS PVT.LTD,	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00733/AM12/	RLA File :34/24/040/00090/AM12/	Lic.No/Date:3410031224 08.08.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

152	Case No.:43/26/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00726/AM12/	RLA File :22/24/040/00036/AM12/	Lic.No/Date:2210011760 09.08.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

153

Case No.:18/26/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Approved
HQ File :01/82/050/00701/AM12/	RLA File :03/94/040/00425/AM12/	Lic.No/Date:0310647629 10.08.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to ratify norms under Para 4.7 of HBP v 1 in line with the earlier recommendations, as per details below or as applied by the firm, whichever is lower:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed 1 no. of inhaler
Aerodini 100 mg Inhaler (200 MD)/Bulmol 100 mcg inhaler (200 MD)/Salcross HFA 100 mcg Inhaler (200 MD)/Salbutamol	1 no of inhaler	1	Salbutamol	0.02 gms
		2	58 mcl Aerosol Valves	As per packing policy
		3	19 ml aluminium Can	As per packing policy
				As per packing policy

Pressurised Inhalation BP 100 mcg (200 MD) with 58 mcl Aerosol Valve and 19 ml Aluminium can.		4	0.48 mm OD Actuators with Dust Cover/caps	18.20 gms
		5	1,1,1,2 Tetrafluoroethane (HFA 134A Propellant)	
Salbutamol 100 mcg Inhaler (200 MD)/Asthalin HFA 100 mcg Inhaler (200 MD)/Salvent HFA 100 mcg Inhaler (200 MD)/Salbutateg 100 mcg Inhaler (200 MD)/Salbutamol Pressurised Inhalation BP 100 mcg (200 MD) with 50 mcl Aerosol Valve and 19 ml Aluminium Can	1 no of inhaler	1	Salbutamol	0.020 gms
		2	50 mcl Aerosol Valves	As per packing policy
		3	19 ml aluminium can	As per packing policy
		4	0.48 mm OD Actuators with Dus covers/caps	As per packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134 A Propellant)	14.40 gms
Beclometasone Dipropionate 50 mcg Inhaler (200 MD)/Beclocross 50 mcg Inhaler (200 MD)/Beclocip 50 mcg HFA Inhaler (200 MD)/Beclometasone Pressurised 50 mcg Inhaler (200 MD) with 63 mcl Aerosol Valve and 19 ml aluminium Can.	1 no of inhaler	1	Beclomethasone Dipropionate	0.07gms
		2	63 mcl Aerosol Valves	as per packing policy
		3	19 ml aluminium Can	as per packing policy
		4	0.48 mm OD Actuators with Dus covers/caps	as per packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134 A Propellant)	17.74 gms
				0.456 gms

		6	Ethanol	
Beclometasone Dipropionate 100 mcg Inhaler (200 MD)/Beclopid 100 mcg HFA Inhaler (200 MD)/Beclometasone Pressurised 100 mcg Inhaler (200 MD) with 63 mcl Aerosol Valve and 19 ml aluminium Can	1 no of inhaler	1	BECLOMETHASONE DIPROPIONATE	0.08gms
		2	63mcl AEROSOL VALVES	As per packing policy
		3	19ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As pr packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	17.288 gms
		6	ETHANOL	0.912 gms
Beclometasone Dipropionate 200mcg Inhaler (200MD) / Beclopid 200mcg HFA Inhaler (200MD) / Beclometasone Pressurised 200mcg Inhaler (200MD) with 63mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BECLOMETHASONE DIPROPIONATE	0.04 gms
		2	63mcl AEROSOL VALVES	As per packing policy
		3	19ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	16.37 gms
		6	ETHANOL	1.824 gms
Beclometasone Dipropionate	1 no of inhaler	1	BECLOMETHASONE DIPROPIONATE	0.05gms

250mcg Inhaler (200MD) / Beclopid 250mcg HFA Inhaler (200MD) / Beclometasone Pressurised 250mcg Inhaler (200MD) with 63mcl Aerosol Valve and 19ml Aluminium Can		2	63mcl AEROSOL VALVES	As per packing policy
		3	19ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	15.90 gms
		6	ETHANOL	2.28 gms
Budespray 200mcg HFA Inhaler (200MD) / Budesonide Inhaler 200mcg (200MD) with 58mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BUDESONIDE	0.09gms
		2	58 mcl AEROSOL VALVES	As per packing policy
		3	19ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	18.2 gms
Budespray 100mcg HFA Inhaler (200MD) / Budesonide Inhaler 100mcg (200MD) with 58mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BUDESONIDE	0.02 gms
		2	58 mcl AEROSOL VALVES	As per packing policy
		3	19ml ALUMINIUM CAN	As per packing policy

		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	18.2 gms
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	
Salmeterol Inhaler 25mcg (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	SALMETEROL	0.05 gms
		2	63mcl AEROSOL VALVES	As per packing policy
			14ml ALUMINIUM CAN	As per packing policy
		3	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		4		12.50 gms
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.256 gms
		6	ETHANOL	
Fluticort Plus - 25mcg HFA Inhaler (120MD) / Salmeterol 25mg and Fluticasone Propionate 125mcg Inhaler (120MD) with 63mcl Aerosol	1 no of inhaler	1	SALMETEROL	0.003 gms
		2	FLUTICASONE PROPIONATE	0.015 gms
		3	63mcl AEROSOL VALVES	As per packing policy

Valve and 14ml Aluminium Can		4	14ml ALUMINIUM CAN	As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.5 gms
		7	ETHANOL	0.256 gms
Fluticort Plus - 250mcg HFA Inhaler (120MD) / Salmeterol 25mcg and Fluticasone Propionate 250mcg Inhaler (120MD) / Flunacross S - 250mcg HFA Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	SALMETEROL	0.003 gms
		2	FLUTICASONE PROPIONATE	0.03 gms
		3	63mcl AEROSOL VALVES	As per packing policy
		4	14ml ALUMINIUM CAN	As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.5 gms
		7	ETHANOL	0.256 gms
Fluticort Plus - 50mcg HFA Inhaler (120MD) / Salmeterol 25mcg and Fluticasone Propionate 50mcg	1 no of inhaler	1	SALMETEROL	0.003 gms
		2	FLUTICASONE PROPIONATE	0.006 gms
			63mcl AEROSOL VALVES	

Inhaler (120MD) / Flunacross S - 50mcg HFA Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can		3		As per packing policy
		4	14ml ALUMINIUM CAN	As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.5 gms
		7	ETHANOL	0.256 gms
Beclomethasone Dipropionate 50mcg and Salbutamol 100mcg Inhaler (200MD) with 50mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	SALBUTAMOL	0.02 gms
		2	BECLOMETHASONE DIPROPIONATE	0.01 gms
		3	50 mcl AEROSOL VALVES	As per packing policy
		4	19ml ALUMINIUM CAN	As per packing policy
				As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	14.04 gms
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.36 gms
Fluticasone Propionate 50mcg Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	7	ETHANOL	
		1	FLUTICASONE PROPIONATE	0.006 gms
		2	63mcl AEROSOL VALVES	As per packing policy
		3	14ml ALUMINIUM CAN	As per packing policy

		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.5 gms
		6	ETHANOL	0.256 gms
Fluticasone Propionate 125mcg Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	FLUTICASONE PROPIONATE	0.015 gms
		2	63mcl AEROSOL VALVES	As per packing policy
		3	14ml ALUMINIUM CAN	As per packing policy
		4	19ml ALUMINIUM CAN	As per packing policy As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	12.5 gms
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.256 gms
		7	ETHANOL	
Fluticasone Propionate 250mcg Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	FLUTICASONE PROPIONATE	0.03 gms
		2	63 mcl Aerosol vale	As per packing policy
		3	14ml ALUMINIUM CAN	As per packing policy

		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy 12.5 gms
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.256 gms
		6	ETHANOL	
Formoterol Fumarate Inhaler 12mcg (120MD) with 40mcl Aerosol Valve and 10ml Aluminium Can	1 no of inhaler	1	Formoterol Fumarate	0.0014 gms
		2	40 mcl AEROSOL VALVES	As per packing policy
		3	10ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	7.84 gms
		6	ETHANOL	0.16 gms
Formoterol Fumarate and Budesonide Inhaler 100/6mcg (120MD) with 58mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BUDESONIDE	0.012 gms
		2	Formoterol Fumarate	0.0007 gms
		3	58 mcl AEROSOL VALVES	As per packing policy

		4	19ml ALUMINIUM CAN	As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.2 gms
Formoterol Fumarate and Budesonide Inhaler 200/6mcg (120MD) with 58mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BUDESONIDE	0.0007 gms
		2	Formoterol Fumarate	0.024 gms
		3	58 mcl AEROSOL VALVES	As per packing policy
		4	19ml ALUMINIUM CAN	As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.2 gms
		7	Ethanol	Nil

The above norms are applicable subject to the condition that:

Import of HFA 134 A Propellant and its quantity is subject to NOC from Ministry of Environment and Forests.

Requirement of HFA 134 A Propellant is inclusive of allowances for permissible loss in weight on storage and primary losses.

The firm will maintain separate record on HFA 134 A Propellant import and consumption

RA may take appropriate action as per the decision of Norms Committee.

154

Case No.:37/26/82-ALC4/2011	Party Name:R L FINE CHEM	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Approved	
HQ File :01/82/050/00720/AM12/	RLA File :07/24/040/00171/AM12/	Lic.No/Date:0710081348 10.08.2011	Defer Date:	
Decision : The Committee considered the case as per agenda in consultation with the technical authorities present in the meeting decided to ratify norms under Para 4.7 of HBP v1 on the basis of 80% yield as per details below or as applied by the firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowedkg/kg
Sulphadoxine	1 kg	1	4-Sulfanilamide-5-Methoxyl-6-Chloro Pyrimidine	1.27 kg/kg
RA may take appropriate action as per the decision of Norms Committee.				

155	Case No.:28/26/82-ALC4/2011	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00711/AM12/	RLA File :08/24/040/00114/AM12/	Lic.No/Date:0810102412 11.08.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

156	Case No.:2/22/82-ALC4/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00645/AM12/	RLA File :03/95/040/00303/AM12/	Lic.No/Date:0310648749 16.08.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

157	Case No.:3/22/82-ALC4/2011	Party Name:DEEPAK NOVOCHEM TECHNOLOGIES LTD	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Approved	
	HQ File :01/82/050/00646/AM12/	RLA File :31/83/040/00088/AM12/	Lic.No/Date:3110049781 16.08.2011	Defer Date:	
	Decision : The Committee considered the case as per agenda and in the light of written comments forwarded by Department of Chemicals and Petrochemicals vide their U.O No. 14010/39/2011-Ch. II dated 16.1.2012 and in consultation with the technical authorities present in the meeting decided to ratify norms under Para 4.7 of HBP v1 HBP as per details below or as applied by the firm whichever is lower:-				
	Export product	Export Qty.	Sl.No.	Import items	Qty. allowedkg/kg

	Phenol Glycidyl Ether Adduct (PGE Adduct)	1 kg	1	Meta Cresol	0.467 kg
			2	Methanol	0.506 kg
			3	Catalyst	0.407 kg
RA may take appropriate action as per the decision of Norms Committee					

158	Case No.:16/25/82-ALC4/2011	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00683/AM12/	RLA File :05/24/040/00154/AM12/	Lic.No/Date:0510299727 17.08.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority.			

159	Case No.:5/22/82-ALC4/2011	Party Name:ELPPE CHEMICALS PRIVATE LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00648/AM12/	RLA File :03/94/040/00391/AM12/	Lic.No/Date:0310649216 18.08.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in the light of written comments of Department of Chemicals & Petrochemicals forwarded vide letter No. 14010/115/2011-Ch. II dated 3.10.2011 decided for request the firm to furnish past two years production of export item and corresponding consumption of each input duly certified by CA. Accordingly the case has been deferred for 28.2.2012.			

160

Case No.:8/22/82-ALC4/2011	Party Name:PRASOL CHEMICALS LIMITED		Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Approved										
HQ File :01/82/050/00651/AM12/	RLA File :03/95/040/00154/AM12/		Lic.No/Date:0310649496 19.08.2011	Defer Date:										
Decision : The Committee considered the case as per agenda and in the light of written comments forwarded by Department of Chemicals and Petrochemicals vide their U.O No. 14010/107/2011-Ch. II dated 24.10.2011 and in consultation with the technical authorities present in the meeting decided to ratify norms under Para 4.7 of HBP v1 HBP as per details below or as applied by the firm whichever is lower:-														
<table><tr><td>Export product</td><td>Export Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowedkg/kg</td></tr><tr><td>Mesityl Oxide</td><td>1 kg</td><td>1</td><td>Acetone</td><td>1.580kg/kg</td></tr></table>					Export product	Export Qty.	Sl.No.	Import items	Qty. allowedkg/kg	Mesityl Oxide	1 kg	1	Acetone	1.580kg/kg
Export product	Export Qty.	Sl.No.	Import items	Qty. allowedkg/kg										
Mesityl Oxide	1 kg	1	Acetone	1.580kg/kg										
RA may take appropriate action as per the decision of Norms Committee.														

161	Case No.:9/22/82-ALC4/2011	Party Name:EMCURE PHARMACEUTICALS	Meet No/Date:44/82-ALC4/2011	Status:Case
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	LTD.	31.01.2012	Deferred
HQ File :01/82/050/00652/AM12/	RLA File :31/83/040/00103/AM12/	Lic.No/Date:3110049873 19.08.2011	Defer Date:31.01.2012
Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority.			

162

Case No.:67/26/82-ALC4/2011	Party Name:LUPIN LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Approved	
HQ File :01/82/050/00750/AM12/	RLA File :03/95/040/00384/AM12/	Lic.No/Date:0310649476 19.08.2011	Defer Date:	
Decision : Committee considered case as per agenda and in light of earlier decision taken in the meeting No. 10/82 dated 9.6.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cefprozil	1 Kg.	1.	7-Phenylacetamido-3-Chloromethyl Cephalosporanic Acid P-Methoxybenzyl Ester (GCLE)	3.238 kg
		2	D(-) Alpha Parahydroxy Phenylglycine Methyl Potassium Dane Salt (M.K.)	1.050 kg
		3.	Acetone	2.41 kg
		4.	Dimethylaniline	0.25 kg
		5.	Methanol	0.68 kg
		6.	Methylene Chloride	21.74 kg
		7.	Dimethyl Formamide	4.91 kg
		8.	Hexamethyl Disilazane	0.42 kg
		9.	Trimethyl Chlorosilane	0.273 kg
		10.	Ethyl Acetate	1.92 kg
		11.	N,O-Bis (Trimethyl Silyl) Acetamide	0.004 kg
		12.	Ethyl Chloro Formate	0.398 kg
		13.	Trifluoro Acetic Acid	2.986 kg
		14.	Isopropyl Alcohol	7.38 kg
		15.	Triphenyl Phosphine	1.851 kg
		16.	Phosphorous Pentachloride (PCL5)	1.571 kg
		17	Activated Carbon	0.100 kg
		18.	Caustic Soda	1.63 kg
		19.	Sodium Hydrosulphite	0.004 kg
RA concerned may take further necessary action as per above decision of NC.				

163

Case No.:47/26/82-ALC4/2011	Party Name:ADCOCK INGRAM LTD,	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Approved
HQ File :01/82/050/00730/AM12/	RLA File :07/24/040/00204/AM12/	Lic.No/Date:0710081689 23.08.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in the light of earlier decision taken in Meeting No. 30/82 dated 26.10.2010 and in consultation with the technical authorities present in the meeting decided to fix ad-hoc norms under para 4.7 or as applied by the firm whichever is lower;

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Mypaid capsules each containing paracetamol 260MG+ibuprofen 200MG + Sodium stearyl Fumarate 6.5 MG	1 capsule	1.	Paracetamol BP/USP/EP Crystals(Rhodapapa Crystals)	255 mg
		2.	Ibuprofen 25 BP/USP/EP	204 mg
		3.	Sodium stearyl Fumarate BP/USP/EP	6.5 mg

RA concerned may take further necessary action as per above decision of NC

164	Case No.:64/26/82-ALC4/2011	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00747/AM12/	RLA File :03/95/040/00396/AM12/	Lic.No/Date:0310649795 23.08.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority.			

165	Case No.:34/32/82-ALC4/2011	Party Name:VINEET LABORATORIES PRIVATE LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00915/AM12/	RLA File :09/24/040/00157/AM12/	Lic.No/Date:0910048352 23.08.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority.			

166	Case No.:3/27/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Approved
	HQ File :01/82/050/00753/AM12/	RLA File :03/94/040/00466/AM12/	Lic.No/Date:0310650270 25.08.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to ratify norms under Para 4.7 of HBP v 1 in line with the earlier recommendations, as per details below or as applied by the firm, whichever is lower:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed 1 no. of inhaler
Aerodini 100 mg Inhaler (200 MD)/Bulmol 100 mcg inhaler (200 MD)/Salcross HFA 100 mcg Inhaler (200 MD)/Salbutamol Pressurised Inhalation BP 100 mcg (200 MD) with 58 mcl Aerosol Valve and 19 ml Aluminium can.	1 no of inhaler	1	Salbutamol	0.02 gms
		2	58 mcl Aerosol Valves	As per packing policy
		3	19 ml aluminium Can	As per packing policy
		4	0.48 mm OD Actuators with Dust Cover/caps	As per packing policy
		5	1,1,1,2 Tetrafluoroethane (HFA 134A Propellant)	18.20 gms
Salbutamol 100 mcg Inhaler (200 MD)/Asthalin HFA 100 mcg Inhaler (200 MD)/Salvent HFA 100 mcg Inhaler (200 MD)/Salbutateg 100 mcg Inhaler (200 MD)/Salbutamol Pressurised Inhalation BP 100 mcg (200 MD) with 50 mcl Aerosol Valve and 19 ml Aluminium Can	1 no of inhaler	1	Salbutamol	0.020 gms
		2	50 mcl Aerosol Valves	As per packing policy
		3	19 ml aluminium can	As per packing policy
		4	0.48 mm OD Actuators with Dus covers/caps	As per packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134 A Propellant)	14.40 gms
Beclometasone	1 no of	1	Beclomethasone Dipropionate	0.10gms

Dipropionate 50 mcg Inhaler (200 MD)/Beclocross 50 mcg Inhaler (200 MD)/Beclocip 50 mcg HFA Inhaler (200 MD)/Beclometasone Pressurised 50 mcg Inhaler (200 MD) with 63 mcl Aerosol Valve and 19 ml aluminium Can.	inhaler	2	63 mcl Aerosol Valves	as per packing policy
		3	19 ml aluminium Can	as per packing policy
		4	0.48 mm OD Actuators with Dus covers/caps	17.74 gms
		5	1,1,1,2,Tetrafluoroethane (HFA 134 A Propellant)	0.456 gms
		6	Ethanol	
Beclometasone Dipropionate 100 mcg Inhaler (200 MD)/Beclocip 100 mcg HFA Inhaler (200 MD)/Beclometasone Pressurised 100 mcg Inhaler (200 MD) with 63 mcl Aerosol Valve and 19 ml aluminium Can	1 no of inhaler	1	BECLOMETHASONE DIPROPIONATE	0.11gms
		2	63mcl AEROSOL VALVES	As per packing policy
		3	19ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As pr packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	17.288 gms
		6	ETHANOL	0.912 gms
Beclometasone Dipropionate 200mcg Inhaler (200MD) / Beclocip 200mcg HFA Inhaler (200MD) /	1 no of inhaler	1	BECLOMETHASONE DIPROPIONATE	0.06 gms
		2	63mcl AEROSOL VALVES	As per packing policy
				As per packing policy

Beclometasone Pressurised 200mcg Inhaler (200MD) with 63mcl Aerosol Valve and 19ml Aluminium Can		3	19ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	16.37 gms
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	1.824 gms
		6	ETHANOL	
Beclometasone Dipropionate 250mcg Inhaler (200MD) / Beclopic 250mcg HFA Inhaler (200MD) / Beclometasone Pressurised 250mcg Inhaler (200MD) with 63mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BECLOMETHASONE DIPROPIONATE	0.07gms
		2	63mcl AEROSOL VALVES	As per packing policy
		3	19ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	15.90 gms
		6	ETHANOL	2.28 gms
Budespray 200mcg HFA Inhaler (200MD) / Budesonide Inhaler 200mcg (200MD) with 58mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BUDESONIDE	0.12gms
		2	58 mcl AEROSOL VALVES	As per packing policy
		3	19ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	18.2 gms

Budespray 100mcg HFA Inhaler (200MD) / Budesonide Inhaler 100mcg (200MD) with 58mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BUDESONIDE	0.02 gms
		2	58 mcl AEROSOL VALVES	As per packing policy
		3	19ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	18.2 gms
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	
Salmeterol Inhaler 25mcg (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	SALMETEROL	0.06 gms
		2	63mcl AEROSOL VALVES	As per packing policy
		3	14ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.50 gms
		6	ETHANOL	0.256 gms

Fluticort Plus - 25mcg HFA Inhaler (120MD) / Salmeterol 25mg and Fluticasone Propionate 125mcg Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	SALMETEROL	0.003 gms
		2	FLUTICASONE PROPIONATE	0.015 gms
		3	63mcl AEROSOL VALVES	As per packing policy
		4	14ml ALUMINIUM CAN	As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.5 gms
		7	ETHANOL	0.256 gms
Fluticort Plus - 250mcg HFA Inhaler (120MD) / Salmeterol 25mcg and Fluticasone Propionate 250mcg Inhaler (120MD) / Flunacross S - 250mcg HFA Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	SALMETEROL	0.003 gms
		2	FLUTICASONE PROPIONATE	0.03 gms
		3	63mcl AEROSOL VALVES	As per packing policy
		4	14ml ALUMINIUM CAN	As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.5 gms
				0.256 gms

		7	ETHANOL	
Fluticort Plus - 50mcg HFA Inhaler (120MD) / Salmeterol 25mcg and Fluticasone Propionate 50mcg Inhaler (120MD) / Flunacross S - 50mcg HFA Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	SALMETEROL	0.003 gms
		2	FLUTICASONE PROPIONATE	0.006 gms
		3	63mcl AEROSOL VALVES	As per packing policy
		4	14ml ALUMINIUM CAN	As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.5 gms
		7	ETHANOL	0.256 gms
Beclomethasone Dipropionate 50mcg and Salbutamol 100mcg Inhaler (200MD) with 50mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	SALBUTAMOL	0.02 gms
		2	BECLOMETHASONE DIPROPIONATE	0.02 gms
		3	50 mcl AEROSOL VALVES	As per packing policy
		4	19ml ALUMINIUM CAN	As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	14.04 gms
				0.36 gms

		7	ETHANOL	
Fluticasone Propionate 50mcg Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	FLUTICASONE PROPIONATE	0.006 gms
		2	63mcl AEROSOL VALVES	As per packing policy
		3	14ml ALUMINIUM CAN	As per packing policy
				As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	12.5 gms
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.256 gms
		6	ETHANOL	
Fluticasone Propionate 125mcg Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	FLUTICASONE PROPIONATE	0.015 gms
		2	63mcl AEROSOL VALVES	As per packing policy
		3	14ml ALUMINIUM CAN	As per packing policy
		4		As per packing policy
			19ml ALUMINIUM CAN	As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	12.5 gms
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.256 gms

		7	ETHANOL	
Fluticasone Propionate 250mcg Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	FLUTICASONE PROPIONATE	0.03 gms
		2	63 mcl Aerosol vale	As per packing policy
		3	14ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy 12.5 gms
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.256 gms
		6	ETHANOL	
Formoterol Fumarate Inhaler 12mcg (120MD) with 40mcl Aerosol Valve and 10ml Aluminium Can	1 no of inhaler	1	Formoterol Fumarate	0.0014 gms
		2	40 mcl AEROSOL VALVES	As per packing policy
		3	10ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy 7.84 gms
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.16 gms
		6	ETHANOL	

Formoterol Fumarate and Budesonide Inhaler 100/6mcg (120MD) with 58mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BUDESONIDE	0.012 gms
		2	Formoterol Fumarate	0.0007 gms
		3	58 mcl AEROSOL VALVES	As per packing policy
		4	19ml ALUMINIUM CAN	As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.2 gms
Formoterol Fumarate and Budesonide Inhaler 200/6mcg (120MD) with 58mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BUDESONIDE	0.0007 gms
		2	Formoterol Fumarate	0.024 gms
		3	58 mcl AEROSOL VALVES	As per packing policy
		4	19ml ALUMINIUM CAN	As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.2 gms
		7	Ethanol	Nil

The above norms are applicable subject to the condition that:

Import of HFA 134 A Propellant and its quantity is subject to NOC from Ministry of Environment and Forests.
Requirement of HFA 134 A Propellant is inclusive of allowances for permissible loss in weight on storage and primary losses.

The firm will maintain separate record on HFA 134 A Propellant import and consumption

RA may take appropriate action as per the decision of Norms Committee.

167

Case No.:33/32/82-ALC4/2011	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Approved	
HQ File :01/82/050/00914/AM12/	RLA File :09/24/040/00228/AM12/	Lic.No/Date:0910048380 25.08.2011	Defer Date:	
Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting, decided to ratify norms under Para 4.7 of HBP v1 on the basis of comparison of data available as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ramipril	1 kg	1	N-[1-(S)-Ethoxy Carbonyl-3-Phenyl Propyl]-L-Alanine (or) ECPP Alanine	0.98kg/kg
		2.	Methylene Chloride	5.01 kg/kg
		3.	(S,S,S)-2-Azabicyclo-[3,3,0] Octane -3-Carboxylic Acid Benzyl Ester Hydrochloride	0.83 kg.kg
RA may take appropriate action as per the decision of Norms Committee.				

168	Case No.:38/32/82-ALC4/2011	Party Name:GRANULES INDIA LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00919/AM12/	RLA File :09/24/040/00239/AM12/	Lic.No/Date:0910048379 25.08.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

169	Case No.:21/29/82-ALC4/2011	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Approved
	HQ File :01/82/050/00820/AM12/	RLA File :03/94/040/00467/AM12/	Lic.No/Date:0310650671 26.08.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments forwarded by Department of Chemicals and Petrochemicals vide their U.O No. 14010/137/2011-Ch.II dated 22.12.2011 and in consultation with the technical authorities present in the meeting, decided to fix ad-hoc norms under para 4.7 or as applied by the firm whichever is lower;			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2,4 Dichloro Aniline	1 kg	1	Meta Dichloro Benzene	1.13 kg

RA may take appropriate action as per the decision of Norms Committee.

170	Case No.:6/28/82-ALC4/2011	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00776/AM12/	RLA File :08/24/040/00092/AM12/	Lic.No/Date:0810102939 29.08.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

171

Case No.:30/32/82-ALC4/2011	Party Name:MEDCHL CHEMICALS AND PHARMACEUTICALS PVT LTD			Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Approved
HQ File :01/82/050/00911/AM12/	RLA File :09/24/040/00231/AM12/			Lic.No/Date:0910048496 29.08.2011	Defer Date:
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM No. 35011/157/2011-PI(Norms)I dated 3.1.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-					
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg	
D2 Aminobutanol	1 kg	1	DL2 Aminobutanol	2.2642	
		2	Monosodium Glutamate	0.647	
		3	Toluene	0.60	
RA may take appropriate action as per the decision of Norms Committee.					

172	Case No.:38/31/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00864/AM12/	RLA File :22/24/040/00041/AM12/	Lic.No/Date:2210011844 01.09.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

173

Case No.:22/28/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Approved
HQ File :01/82/050/00792/AM12/	RLA File :03/94/040/00497/AM12/	Lic.No/Date:0310651339 02.09.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to ratify norms under Para 4.7 of HBP v 1 in line with the earlier recommendations, as per details below or as applied by the firm, whichever is lower:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed 1 no. of inhaler
Aerodini 100 mg Inhaler (200 MD)/Bulmol 100 mcg inhaler (200 MD)/Salcross HFA 100 mcg Inhaler (200 MD)/Salbutamol Pressurised Inhalation BP 100 mcg (200 MD) with 58 mcl Aerosol Valve and 19 ml Aluminium can.	1 no of inhaler	1	Salbutamol	0.02 gms
		2	58 mcl Aerosol Valves	As per packing policy
				As per packing policy
		3	19 ml aluminium Can	As per packing policy
		4	0.48 mm OD Actuators with Dust Cover/caps	18.20 gms
		5	1,1,1,2 Tetrafluoroethane (HFA 134A Propellant)	
Salbutamol 100 mcg Inhaler (200 MD)/Asthalin HFA 100 mcg Inhaler (200 MD)/Salvent HFA 100 mcg Inhaler (200 MD)/Salbutateg 100 mcg Inhaler (200 MD)/Salbutamol	1 no of inhaler	1	Salbutamol	0.020 gms
		2	50 mcl Aerosol Valves	As per packing policy
				As per packing policy
		3	19 ml aluminium can	As per packing policy
		4	0.48 mm OD Actuators with Dus covers/caps	14.40 gms

Pressurised Inhalation BP 100 mcg (200 MD) with 50 mcl Aerosol Valve and 19 ml Aluminium Can		5	1,1,1,2,Tetrafluoroethane (HFA 134 A Propellant)	
Beclometasone Dipropionate 50 mcg Inhaler (200 MD)/Beclocross 50 mcg Inhaler (200 MD)/Beclocip 50 mcg HFA Inhaler (200 MD)/Beclometasone Pressurised 50 mcg Inhaler (200 MD) with 63 mcl Aerosol Valve and 19 ml aluminium Can.	1 no of inhaler	1	Beclomethasone Dipropionate	0.13gms
		2	63 mcl Aerosol Valves	as per packing policy
		3	19 ml aluminium Can	as per packing policy
		4	0.48 mm OD Actuators with Dus covers/caps	17.74 gms
		5	1,1,1,2,Tetrafluoroethane (HFA 134 A Propellant)	0.456 gms
		6	Ethanol	
Beclometasone Dipropionate 100 mcg Inhaler (200 MD)/Beclocip 100 mcg HFA Inhaler (200 MD)/Beclometasone Pressurised 100 mcg Inhaler (200 MD) with 63 mcl Aerosol Valve and 19 ml aluminium Can	1 no of inhaler	1	BECLOMETHASONE DIPROPIONATE	0.14gms
		2	63mcl AEROSOL VALVES	As per packing policy
		3	19ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As pr packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	17.288 gms
		6	ETHANOL	0.912 gms

Beclometasone Dipropionate 200mcg Inhaler (200MD) / Beclopid 200mcg HFA Inhaler (200MD) / Beclometasone Pressurised 200mcg Inhaler (200MD) with 63mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BECLOMETHASONE DIPROPIONATE	0.08 gms
		2	63mcl AEROSOL VALVES	As per packing policy
		3	19ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	16.37 gms
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	1.824 gms
		6	ETHANOL	
Beclometasone Dipropionate 250mcg Inhaler (200MD) / Beclopid 250mcg HFA Inhaler (200MD) / Beclometasone Pressurised 250mcg Inhaler (200MD) with 63mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BECLOMETHASONE DIPROPIONATE	0.09gms
		2	63mcl AEROSOL VALVES	As per packing policy
		3	19ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	15.90 gms
		6	ETHANOL	2.28 gms
Budespray 200mcg HFA Inhaler (200MD) / Budesonide Inhaler 200mcg (200MD) with 58mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BUDESONIDE	0.15gms
		2	58 mcl AEROSOL VALVES	As per packing policy
		3	19ml ALUMINIUM CAN	As per packing policy

		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	18.2 gms
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	
Budespray 100mcg HFA Inhaler (200MD) / Budesonide Inhaler 100mcg (200MD) with 58mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BUDESONIDE	0.02 gms
		2	58 mcl AEROSOL VALVES	As per packing policy
				As per packing policy
		3	19ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	18.2 gms
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	
Salmeterol Inhaler 25mcg (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	SALMETEROL	0.07 gms
		2	63mcl AEROSOL VALVES	As per packing policy
				As per packing policy
		3	14ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	12.50 gms

		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.256 gms
		6	ETHANOL	
Fluticort Plus - 25mcg HFA Inhaler (120MD) / Salmeterol 25mg and Fluticasone Propionate 125mcg Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	SALMETEROL	0.003 gms
		2	FLUTICASONE PROPIONATE	0.015 gms
		3	63mcl AEROSOL VALVES	As per packing policy
		4	14ml ALUMINIUM CAN	As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.5 gms
		7	ETHANOL	0.256 gms
Fluticort Plus - 250mcg HFA Inhaler (120MD) / Salmeterol 25mcg and Fluticasone Propionate 250mcg Inhaler (120MD) / Flunacross S - 250mcg HFA Inhaler (120MD) with 63mcl	1 no of inhaler	1	SALMETEROL	0.003 gms
		2	FLUTICASONE PROPIONATE	0.03 gms
		3	63mcl AEROSOL VALVES	As per packing policy
		4	14ml ALUMINIUM CAN	As per packing policy

Aerosol Valve and 14ml Aluminium Can		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy 12.5 gms
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.256 gms
		7	ETHANOL	
Fluticort Plus - 50mcg HFA Inhaler (120MD) / Salmeterol 25mcg and Fluticasone Propionate 50mcg Inhaler (120MD) / Flunacross S - 50mcg HFA Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	SALMETEROL	0.003 gms
		2	FLUTICASONE PROPIONATE	0.006 gms
		3	63mcl AEROSOL VALVES	As per packing policy
		4	14ml ALUMINIUM CAN	As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.5 gms
		7	ETHANOL	0.256 gms
Beclomethasone Dipropionate 50mcg and Salbutamol 100mcg Inhaler (200MD) with 50mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	SALBUTAMOL	0.02 gms
		2	BECLOMETHASONE DIPROPIONATE	0.03 gms
		3	50 mcl AEROSOL VALVES	As per packing policy
		4	19ml ALUMINIUM CAN	As per packing policy

		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy 14.04 gms
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.36 gms
		7	ETHANOL	
Fluticasone Propionate 50mcg Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	FLUTICASONE PROPIONATE	0.006 gms
		2	63mcl AEROSOL VALVES	As per packing policy
		3	14ml ALUMINIUM CAN	As per packing policy As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	12.5 gms
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.256 gms
		6	ETHANOL	
Fluticasone Propionate 125mcg Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	FLUTICASONE PROPIONATE	0.015 gms
		2	63mcl AEROSOL VALVES	As per packing policy
		3	14ml ALUMINIUM CAN	As per packing policy
		4	19ml ALUMINIUM CAN	As per packing policy As per packing policy

		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	12.5 gms
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.256 gms
		7	ETHANOL	
Fluticasone Propionate 250mcg Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	FLUTICASONE PROPIONATE	0.03 gms
		2	63 mcl Aerosol vale	As per packing policy
		3	14ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy 12.5 gms
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.256 gms
		6	ETHANOL	
Formoterol Fumarate Inhaler 12mcg (120MD) with 40mcl Aerosol Valve and 10ml Aluminium Can	1 no of inhaler	1	Formoterol Fumarate	0.0014 gms
		2	40 mcl AEROSOL VALVES	As per packing policy
		3	10ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy 7.84 gms

		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.16 gms
		6	ETHANOL	
Formoterol Fumarate and Budesonide Inhaler 100/6mcg (120MD) with 58mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BUDESONIDE	0.012 gms
		2	Formoterol Fumarate	0.0007 gms
		3	58 mcl AEROSOL VALVES	As per packing policy
		4	19ml ALUMINIUM CAN	As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.2 gms
Formoterol Fumarate and Budesonide Inhaler 200/6mcg (120MD) with 58mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BUDESONIDE	0.0007 gms
		2	Formoterol Fumarate	0.024 gms
		3	58 mcl AEROSOL VALVES	As per packing policy
		4	19ml ALUMINIUM CAN	As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.2 gms

		7	Ethanol	Nil
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The above norms are applicable subject to the condition that:

Import of HFA 134 A Propellant and its quantity is subject to NOC from Ministry of Environment and Forests.
Requirement of HFA 134 A Propellant is inclusive of allowances for permissible loss in weight on storage and primary losses.

The firm will maintain separate record on HFA 134 A Propellant import and consumption

RA may take appropriate action as per the decision of Norms Committee.

174

Case No.:23/28/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Approved	
HQ File :01/82/050/00793/AM12/	RLA File :03/94/040/00496/AM12/	Lic.No/Date:0310651347 02.09.2011	Defer Date:	
Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to ratify norms under Para 4.7 of HBP v 1 in line with the earlier recommendations, as per details below or as applied by the firm, whichever is lower:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed kg/kg
Tenofovir Disoproxil Fumarate	1 kg	1	9-[2-(Phosphonyl Methoxy) Propyl] Adenine (PMPA)	0.8026 kg/kg
		2	Chloromethyl Isopropyl Carbonate	2.0867 kg/kg
		3.	N-Methyl 2- Pyrrolidone	3.297 kg/kg
		4.	Fumaric Acid	0.304 kg/kg
		5	Methylene Dichloride	6.70 kg/kg
		6.	Isopropyl Acetate	2.35 kg/kg
RA may take appropriate action as per the decision of Norms Committee.				

175	Case No.:29/32/82-ALC4/2011		Party Name:RA CHEM PHARMA LIMITED		Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00910/AM12/		RLA File :09/24/040/00259/AM12/		Lic.No/Date:0910048529 02.09.2011	Defer Date:28.02.2012

Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority

176	Case No.:9/32/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00890/AM12/	RLA File :09/24/040/00242/AM12/	Lic.No/Date:0910048539 05.09.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

177	Case No.:14/32/82-ALC4/2011	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00895/AM12/	RLA File :09/24/040/00250/AM12/	Lic.No/Date:0910048565 05.09.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

178

Case No.:16/29/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Approved	
HQ File :01/82/050/00815/AM12/	RLA File :03/94/040/00501/AM12/	Lic.No/Date:0310651860 06.09.2011	Defer Date:	
Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to ratify norms under Para 4.7 of HBP v 1 in line with the earlier recommendations, as per details below or as applied by the firm, whichever is lower:				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed 1 no. of inhaler
Aerodini 100 mg Inhaler (200 MD)/Bulmol 100 mcg inhaler (200 MD)/Salcross HFA 100 mcg Inhaler (200 MD)/Salbutamol Pressurised Inhalation BP 100 mcg (200 MD) with 58 mcl Aerosol Valve and 19 ml Aluminium can.	1 no of inhaler	1	Salbutamol	0.02 gms
		2	58 mcl Aerosol Valves	As per packing policy
		3	19 ml aluminium Can	As per packing policy
		4	0.48 mm OD Actuators with Dust Cover/caps	As per packing policy
		5	1,1,1,2 Tetrafluoroethane (HFA 134A Propellant)	18.20 gms

Salbutamol 100 mcg Inhaler (200 MD)/Asthalin HFA 100 mcg Inhaler (200 MD)/Salvent HFA 100 mcg Inhaler (200 MD)/Salbutateg 100 mcg Inhaler (200 MD)/Salbutamol Pressurised Inhalation BP 100 mcg (200 MD) with 50 mcl Aerosol Valve and 19 ml Aluminium Can	1 no of inhaler	1 2 3 4 5	Salbutamol 50 mcl Aerosol Valves 19 ml aluminium can 0.48 mm OD Actuators with Dus covers/caps 1,1,1,2,Tetrafluoroethane (HFA 134 A Propellant)	0.020 gms As per packing policy As per packing policy As per packing policy 14.40 gms
Beclometasone Dipropionate 50 mcg Inhaler (200 MD)/Beclocross 50 mcg Inhaler (200 MD)/Beclocip 50 mcg HFA Inhaler (200 MD)/Beclometasone Pressurised 50 mcg Inhaler (200 MD) with 63 mcl Aerosol Valve and 19 ml aluminium Can.	1 no of inhaler	1 2 3 4 5 6	Beclomethasone Dipropionate 63 mcl Aerosol Valves 19 ml aluminium Can 0.48 mm OD Actuators with Dus covers/caps 1,1,1,2,Tetrafluoroethane (HFA 134 A Propellant) Ethanol	0.16gms as per packing policy as per packing policy as per packing policy 17.74 gms 0.456 gms
Beclometasone Dipropionate 100 mcg Inhaler (200 MD)	1 no of inhaler	1	BECLOMETHASONE DIPROPIONATE	0.17gms

MD)/Beclocip 100 mcg HFA Inhaler (200 MD)/Beclometasone Pressurised 100 mcg Inhaler (200 MD) with 63 mcl Aerosol Valve and 19 ml aluminium Can		2	63mcl AEROSOL VALVES	As per packing policy
		3	19ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As pr packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	17.288 gms
		6	ETHANOL	0.912 gms
Beclometasone Dipropionate 200mcg Inhaler (200MD) / Beclocip 200mcg HFA Inhaler (200MD) / Beclometasone Pressurised 200mcg Inhaler (200MD) with 63mcl Aerosol Valve and 19ml Aluminium Can		1	BECLOMETHASONE DIPROPIONATE	0.10 gms
		2	63mcl AEROSOL VALVES	As per packing policy
		3	19ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	16.37 gms
		6	ETHANOL	1.824 gms
Beclometasone Dipropionate 250mcg Inhaler (200MD) / Beclocip 250mcg HFA Inhaler (200MD) / Beclometasone	1 no of inhaler	1	BECLOMETHASONE DIPROPIONATE	0.11gms
		2	63mcl AEROSOL VALVES	As per packing policy
				As per packing policy

Pressurised 250mcg Inhaler (200MD) with 63mcl Aerosol Valve and 19ml Aluminium Can		3	19ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	15.90 gms
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	2.28 gms
		6	ETHANOL	
Budespray 200mcg HFA Inhaler (200MD) / Budesonide Inhaler 200mcg (200MD) with 58mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BUDESONIDE	0.18gms
		2	58 mcl AEROSOL VALVES	As per packing policy
		3	19ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	18.2 gms
Budespray 100mcg HFA Inhaler (200MD) / Budesonide Inhaler 100mcg (200MD) with 58mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BUDESONIDE	0.02 gms
		2	58 mcl AEROSOL VALVES	As per packing policy
		3	19ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	18.2 gms

Salmeterol Inhaler 25mcg (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	SALMETEROL	0.08 gms
		2	63mcl AEROSOL VALVES	As per packing policy
			14ml ALUMINIUM CAN	As per packing policy
		3		
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.50 gms
		6	ETHANOL	0.256 gms
Fluticort Plus - 25mcg HFA Inhaler (120MD) / Salmeterol 25mg and Fluticasone Propionate 125mcg Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	SALMETEROL	0.003 gms
		2	FLUTICASONE PROPIONATE	0.015 gms
		3	63mcl AEROSOL VALVES	As per packing policy
		4	14ml ALUMINIUM CAN	As per packing policy
		5		As per packing policy

		6	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	12.5 gms
			1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.256 gms
		7	ETHANOL	
Fluticort Plus - 250mcg HFA Inhaler (120MD) / Salmeterol 25mcg and Fluticasone Propionate 250mcg Inhaler (120MD) / Flunacross S - 250mcg HFA Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	SALMETEROL	0.003 gms
		2	FLUTICASONE PROPIONATE	0.03 gms
		3	63mcl AEROSOL VALVES	As per packing policy
		4	14ml ALUMINIUM CAN	As per packing policy
				As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	12.5 gms
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.256 gms
		7	ETHANOL	
Fluticort Plus - 50mcg HFA Inhaler (120MD) / Salmeterol 25mcg and Fluticasone Propionate 50mcg Inhaler (120MD) / Flunacross S - 50mcg HFA Inhaler (120MD) with 63mcl Aerosol	1 no of inhaler	1	SALMETEROL	0.003 gms
		2	FLUTICASONE PROPIONATE	0.006 gms
		3	63mcl AEROSOL VALVES	As per packing policy
			14ml ALUMINIUM CAN	

Valve and 14ml Aluminium Can		4		As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.5 gms
		7	ETHANOL	0.256 gms
Beclomethasone Dipropionate 50mcg and Salbutamol 100mcg Inhaler (200MD) with 50mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	SALBUTAMOL	0.02 gms
		2	BECLOMETHASONE DIPROPIONATE	0.04 gms
		3	50 mcl AEROSOL VALVES	As per packing policy
		4	19ml ALUMINIUM CAN	As per packing policy
				As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	14.04 gms
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.36 gms
Fluticasone Propionate 50mcg Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	7	ETHANOL	
		1	FLUTICASONE PROPIONATE	0.006 gms
		2	63mcl AEROSOL VALVES	As per packing policy
		3	14ml ALUMINIUM CAN	As per packing policy
				As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	

		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.5 gms
		6	ETHANOL	0.256 gms
Fluticasone Propionate 125mcg Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	FLUTICASONE PROPIONATE	0.015 gms
		2	63mcl AEROSOL VALVES	As per packing policy
		3	14ml ALUMINIUM CAN	As per packing policy
		4	19ml ALUMINIUM CAN	As per packing policy As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	12.5 gms
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.256 gms
		7	ETHANOL	
Fluticasone Propionate 250mcg Inhaler (120MD) with 63mcl Aerosol Valve and 14ml Aluminium Can	1 no of inhaler	1	FLUTICASONE PROPIONATE	0.03 gms
		2	63 mcl Aerosol vale	As per packing policy
		3	14ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy 12.5 gms

		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	0.256 gms
		6	ETHANOL	
Formoterol Fumarate Inhaler 12mcg (120MD) with 40mcl Aerosol Valve and 10ml Aluminium Can	1 no of inhaler	1	Formoterol Fumarate	0.0014 gms
		2	40 mcl AEROSOL VALVES	As per packing policy
		3	10ml ALUMINIUM CAN	As per packing policy
		4	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		5	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	7.84 gms
		6	ETHANOL	0.16 gms
Formoterol Fumarate and Budesonide Inhaler 100/6mcg (120MD) with 58mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BUDESONIDE	0.012 gms
		2	Formoterol Fumarate	0.0007 gms
		3	58 mcl AEROSOL VALVES	As per packing policy
		4	19ml ALUMINIUM CAN	As per packing policy

		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.2 gms
Formoterol Fumarate and Budesonide Inhaler 200/6mcg (120MD) with 58mcl Aerosol Valve and 19ml Aluminium Can	1 no of inhaler	1	BUDESONIDE	0.0007 gms
		2	Formoterol Fumarate	0.024 gms
		3	58 mcl AEROSOL VALVES	As per packing policy
		4	19ml ALUMINIUM CAN	As per packing policy
		5	0.48 mm OD ACTUATORS WITH DUST COVERS /CAPS	As per packing policy
		6	1,1,1,2,Tetrafluoroethane (HFA 134A Propellant)	12.2 gms
		7	Ethanol	Nil

The above norms are applicable subject to the condition that:

Import of HFA 134 A Propellant and its quantity is subject to NOC from Ministry of Environment and Forests.
Requirement of HFA 134 A Propellant is inclusive of allowances for permissible loss in weight on storage and primary losses.

The firm will maintain separate record on HFA 134 A Propellant import and consumption

RA may take appropriate action as per the decision of Norms Committee.

179	Case No.:16/32/82-ALC4/2011	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00897/AM12/	RLA File :09/24/040/00257/AM12/	Lic.No/Date:0910048616 06.09.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

180	Case No.:28/28/82-ALC4/2011	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00798/AM12/	RLA File :05/23/040/00214/AM12/	Lic.No/Date:0510301712 08.09.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

181	Case No.:6/32/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00887/AM12/	RLA File :09/24/040/00277/AM12/	Lic.No/Date:0910048658 08.09.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

182	Case No.:15/32/82-ALC4/2011	Party Name:RAMPEX LABS PVT. LTD.	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00896/AM12/	RLA File :09/24/040/00273/AM12/	Lic.No/Date:0910048689 09.09.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

183	Case No.:19/32/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00900/AM12/	RLA File :09/24/040/00268/AM12/	Lic.No/Date:0910048699 09.09.2011	Defer Date: 28.2.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

184	Case No.:28/32/82-ALC4/2011	Party Name:RAMPEX LABS PVT. LTD.	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00909/AM12/	RLA File :09/24/040/00272/AM12/	Lic.No/Date:0910048688 09.09.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

	Case No.:5/32/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:44/82-ALC4/2011	
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185			31.01.2012	Status:Case
	HQ File :01/82/050/00886/AM12/	RLA File :09/24/040/00275/AM12/	Lic.No/Date:0910048753 13.09.2011	Defer Date:28.02.2012
Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority				

186	Case No.:9/29/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Approved
	HQ File :01/82/050/00808/AM12/	RLA File :03/94/040/00519/AM12/	Lic.No/Date:0310653828 15.09.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to ratify the norms under Para 4.7 of HBP v1 as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed in Kgs
Triomune Junior Tablets/Lamivudine, Stavudine and Nevirapine Tablets Each uncoated tablet contains: Stavudine 12 mg, Lamivudine 60 mg, Nevirapine 100 mg	1 million tablet	1.	Lamivudine	61.2 kg
		2	Nevirapine	102.0 kg
		3	2,3-Didehydro,5-O-benzoyl, 5-methyl uridine (Z-4 Compound)	24.48 kg
Lamivir S-30 Tablets/Lamivudine and Stavudine Tablets Each film coated tablet contains: Lamivudine 150 mg Stavudine 30 mg	1 million tablet	1.	Lamivudine	153.0 kg
		2	Nevirapine	-
		3	2,3-Didehydro,5-O-benzoyl, 5-methyl uridine (Z-4 Compound)	61.2 g
Triomune 30/Lamivudine, Stavudine and Nevirapine Tablets. Each uncoated tablet contain: Stavudine 30 mg, Lamivudine 150 mg, Nevirapine 200 mg	1 million tablet	1.	Lamivudine	153.0 kg
		2	Nevirapine	204.0 kg
		3	2,3-Didehydro,5-O-benzoyl, 5-methyl uridine (Z-4 Compound)	61.2 kg
Triomune Baby Tablets/Triomune Baby Dispersible	1 million tablet	1.	Lamivudine	30.6 kg
		2	Nevirapine	51.0 kg

Tablets/Lamivudine, Stavudine and Nevirapine Tablets. Each uncoated tablet contains: Stavudine 6 mg Lamivudine 30 mg, Nevirapine 50 mg		3	2,3-Didehydro,5-O-benzoyl, 5-methyl uridine (Z-4 Compound)	12.24 kg
Lamivir-S Junior Tablets/Lamivudine, Stavudine Dispersible Tablets Each Tablet contains: Lamivudine 60 mg, Stavudine 12 mg	1 million tablet	1. 2 3	Lamivudine Nevirapine 2,3-Didehydro,5-O-benzoyl, 5-methyl uridine (Z-4 Compound)	61.2 kg - 24.48 kg
Lamivir-S Baby Tablets/Lamivudine, Stavudine Dispersible Tablets Each tablet contains: Lamivudine 30 mg, Stavudine 6 mg	1 million tablet	1. 2 3	Lamivudine Nevirapine 2,3-Didehydro,5-O-benzoyl, 5-methyl uridine (Z-4 Compound)	30.6 kg - 12.24 kg

RA may take appropriate action as per the decision of Norms Committee

187

Case No.:10/29/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Approved
HQ File :01/82/050/00809/AM12/	RLA File :03/94/040/00526/AM12/	Lic.No/Date:0310653874 15.09.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to ratify the norms under Para 4.7 of HBP v1 as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Triomune Junior Tablets/Lamivudine, Stavudine and Nevirapine Tablets Each uncoated tablet contains: Stavudine 12 mg, Lamivudine 60 mg, Nevirapine 100 mg	1 million tablet	1.	Lamivudine	61.2 kg
		2	Nevirapine	102.0 kg
		3	2,3-Didehydro,5-O-benzoyl, 5-methyl uridine (Z-4 Compound)	24.48 kg
	1 million	1.	Lamivudine	153.0 kg

Lamivir S-30 Tablets/Lamivudine and Stavudine Tablets Each film coated tablet contains: Lamivudine 150 mg Stavudine 30 mg	tablet	2	Nevirapine	-
		3	2,3-Didehydro,5-O-benzoyl, 5-methyl uridine (Z-4 Compound)	61.2 kg
Triomune 30/Lamivudine, Stavudine and Nevirapine Tablets. Each uncoated tablet contain: Stavudine 30 mg, Lamivudine 150 mg, Nevirapine 200 mg	1 million tablet	1.	Lamivudine	153.0 kg
		2	Nevirapine	204.0 kg
		3	2,3-Didehydro,5-O-benzoyl, 5-methyl uridine (Z-4 Compound)	61.2 kg
Triomune Baby Tablets/Triomune Baby Dispersible Tablets/Lamivudine, Stavudine and Nevirapine Tablets. Each uncoated tablet contains: Stavudine 6 mg Lamivudine 30 mg, Nevirapine 50 mg	1 million tablet	1.	Lamivudine	30.6 kg
		2	Nevirapine	51.0 kg
		3	2,3-Didehydro,5-O-benzoyl, 5-methyl uridine (Z-4 Compound)	12.24 kg
Lamivir-S Junior Tablets/Lamivudine, Stavudine Dispersible Tablets Each Tablet contains: Lamivudine 60 mg, Stavudine 12 mg	1 million tablet	1.	Lamivudine	61.2 kg
		2	Nevirapine	-
		3	2,3-Didehydro,5-O-benzoyl, 5-methyl uridine (Z-4 Compound)	24.48 kg
Lamivir-S Baby Tablets/Lamivudine, Stavudine Dispersible Tables Each tablet contains: Lamivudine 30 mg, Stavudine 6 mg	1 million tablet	1.	Lamivudine	30.6 kg
		2	Nevirapine	-
		3	2,3-Didehydro,5-O-benzoyl, 5-methyl uridine (Z-4 Compound)	12.24 kg

RA may take appropriate action as per the decision of Norms Committee

188	Case No.:8/32/82-ALC4/2011	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00889/AM12/	RLA File :09/24/040/00264/AM12/	Lic.No/Date:0910048808 15.09.2011	Defer Date:28.02.2012
Decision : The Committee considered the case as per agenda and in light of written comments forwarded by Department of Chemicals and Petrochemicals forwarded vide their letter No. 46011/106/2011-PC II dated 3.1.2011 decided to call from the firm the following details: 1. Technical specifications, specific chemical name, % composition (by weight) and product catalogue of export product i.e. MX 9000 along with specific end use/application and the copy of export order 2. Technical specifications, specific chemical names, % composition (by weight), product catalogue of import product i.e. MX 90/SA 90 and the copy of proforma invoice 3. Details and quantity of other indigenous inputs to be used in the manufacture of the export product 4. Detailed manufacturing process along with justification for wastages at each stage and also on each of the raw material. 5. Complete material balance indicating input and output material at each state of manufacturing process. 6. Authentic/standard technical literature in support of the requirement of raw material for the export product under reference. 7. Details of production of export product under reference and corresponding consumption of raw material in the year 2009-10 and 2010-11 duly certified by CA and if the production has not commenced in the past, the details from commencement of production to be certified by CA. Accordingly, the case has been deferred for 28.2.2012.				

189	Case No.:7/29/82-ALC4/2011	Party Name:MEDICAMEN BIOTECH LTD.,	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00806/AM12/	RLA File :05/24/040/00208/AM12/	Lic.No/Date:0510302892 19.09.2011	Defer Date:28.02.2012
Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority				

190	Case No.:6/29/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00805/AM12/	RLA File :05/24/040/00198/AM12/	Lic.No/Date:0510303163 20.09.2011	Defer Date:28.02.2012

Decision : Committee considered case as per agenda and in light of earlier decision taken in 25/82 meeting held on 20.09.2011 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Isotretinoin	1 Kg.	1.	Acetone	0.48 kg
		2.	Activated Carbon	0.100 kg
		3.	Beta Ionone	3.20 kg
		4.	Dimethyl Acrylic Acid	2.37 kg
		5	Lithium Aluminium Hybride	0.40 kg
		6	Methanol	8.56 kg
		7.	Methylene Chloride	9.36 kg
		8.	N Butyl Lithium 30%	0.89 kg
		9.	Tetrahydrofuran	6.59 kg
		10.	Toluene	7.53 kg
		11	Triethylphosphone Acetate	4.10 kg

RA concerned may take further necessary action as per above decision of NC

Case No.:8/36/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Approved
HQ File :01/82/050/00965/AM12/	RLA File :05/24/040/00205/AM12/	Lic.No/Date:0510303164 20.09.2011	Defer Date:

Decision : Committee considered case as per agenda and in light of earlier decision taken in 25/82 meeting held on 20.09.2011 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Isotretinoin	1 Kg.	1.	Acetone	0.48 kg
		2.	Activated Carbon	0.100 kg
		3.	Beta Ionone	3.20 kg
		4.	Dimethyl Acrylic Acid	2.37 kg
		5	Lithium Aluminium Hybride	0.40 kg
		6.	Methanol	8.56 kg
		7.	Methylene Chloride	9.36 kg
		8.	N Butyl Lithium 30%	0.89 kg
		9.	Tetrahydrofuran	6.59 kg
		10	Toluene	7.53 kg
		11.	Triethylphosphone Acetate	4.10 kg

RA concerned may take further necessary action as per above decision of NC.

192	Case No.:12/29/82-ALC4/2011	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Approved
	HQ File :01/82/050/00811/AM12/	RLA File :03/94/040/00530/AM12/	Lic.No/Date:0310655109 21.09.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

193	Case No.:22/32/82-ALC4/2011	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00903/AM12/	RLA File :04/24/040/00155/AM12/	Lic.No/Date:0410128356 21.09.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

194	Case No.:23/32/82-ALC4/2011	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00904/AM12/	RLA File :04/24/040/00153/AM12/	Lic.No/Date:0410128355 21.09.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority.			

195	Case No.:24/32/82-ALC4/2011	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00905/AM12/	RLA File :04/24/040/00154/AM12/	Lic.No/Date:0410128434 22.09.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

196	Case No.:39/32/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00920/AM12/	RLA File :22/24/040/00046/AM12/	Lic.No/Date:2210011928 22.09.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

197	Case No.:27/32/82-ALC4/2011	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
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HQ File :01/82/050/00908/AM12/	RLA File :05/23/040/00235/AM12/	Lic.No/Date:0510303607 23.09.2011	Defer Date:28.02.2012
Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

198

Case No.:18/32/82-ALC4/2011	Party Name:ENVEE DRUGS PVT LTD	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Approved	
HQ File :01/82/050/00899/AM12/	RLA File :34/24/040/00123/AM12/	Lic.No/Date:3410031758 28.09.2011	Defer Date:	
Decision : Committee considered case as per agenda for ratification of norms and in light of written earlier decision taken in Meeting No. 17/82 dated 22.7.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Clobetasol Propionate	1 Kg.	1.	Betamethasone BP	1.04 kg/kg
RA may take appropriate action as per the decision of Norms Committee.				

199	Case No.:26/32/82-ALC4/2011	Party Name:MEDICAMEN BIOTECH LTD.,	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00907/AM12/	RLA File :05/24/040/00219/AM12/	Lic.No/Date:0510304120 28.09.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

200	Case No.:18/36/82-ALC4/2011	Party Name:MEDREICH LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00975/AM12/	RLA File :07/24/040/00178/AM12/	Lic.No/Date:0710082847 28.09.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

201	Case No.:25/32/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00906/AM12/	RLA File :05/24/040/00194/AM12/	Lic.No/Date:0510304240 29.09.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to			

defer the case for 28.2.2012 for comments of technical authority

202	Case No.:5/36/82-ALC4/2011	Party Name:MICRO LABS LTD	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00962/AM12/	RLA File :07/24/040/00219/AM12/	Lic.No/Date:0710082912 29.09.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

203	Case No.:1/29/82-ALC4/2011	Party Name:SANDOZ PRIVATE LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00800/AM12/	RLA File :03/95/040/00325/AM12/	Lic.No/Date:0310657295 30.09.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

204	Case No.:10/32/82-ALC4/2011	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00891/AM12/	RLA File :05/23/040/00244/AM12/	Lic.No/Date:0510304494 03.10.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

205	Case No.:12/32/82-ALC4/2011	Party Name:AMI LIFESCIENCES P LTD	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00893/AM12/	RLA File :34/24/040/00137/AM12/	Lic.No/Date:3410031901 12.10.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

206	Case No.:5/31/82-ALC4/2011	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00831/AM12/	RLA File :03/95/040/00570/AM12/	Lic.No/Date:0310659395 13.10.2011	Defer Date:28.02.2012
	Decision : Committee considered the case as per agenda in consultation with the technical authority present in the meeting decided to remind the firm to furnish Master Batch Forumula certified by Quality Control Incharge. Accordingly, the case has been deferred for 28.2.2012.			

207

Case No.:12/36/82-ALC4/2011	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,		Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Approved
HQ File :01/82/050/00969/AM12/	RLA File :07/24/040/00275/AM12/		Lic.No/Date:0710083317 18.10.2011	Defer Date:
Decision : Committee considered case as per agenda and in the light of earlier decision taken in meeting No. 44 dated 1.2.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ceftazidime for Injection USP 1 gm Vial Size:20 ml	1Vial	1.	Ceftazimide USP (As Ceftazidime Pentahydrate) (As Blend of Sterile Ceftazidime Pentahydrate & Sterile Sodium Carbonate) USP	1.13 gram
RA concerned may take further necessary action as per above decision of NC.				

208	Case No.:19/36/82-ALC4/2011	Party Name:KARNATAKA ANTIBIOTICS & PHARMACEUTICALS LTD.,	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferredd
	HQ File :01/82/050/00976/AM12/	RLA File :07/24/040/00274/AM12/	Lic.No/Date:0710083319 18.10.2011	Defer Date 28.2.2012:
	Decision The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority .			

209	Case No.:23/36/82-ALC4/2011	Party Name:SIDDHI VINAYAKA SPECHEM PVT.LTD.,	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00980/AM12/	RLA File :07/24/040/00284/AM12/	Lic.No/Date:0710083443 21.10.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in the light of written comments forwarded by Department of Chemicals and Petrochemicals vide their letter NO. 14010/154/2011-Ch. II dated 2.1.2012 and consultation with the technical authorities present in the meeting decided to call from the firm the following information: Balanced chemical reaction showing all the reactants, product and by product with their molecular formula and molecular weight. Complete material balance with the formation of isomers.			

Stagewise % yield on molecular weight basis alongwith justification supported with authentic/printed technical literature.
 Production of export item for the year 2010-11 and corresponding consumption of each input duly certified by CA.
 Photocopy of earlier norms fixed by DGFT in the past for same export item.

Accordingly, the case has been deferred for 28.2.2012.

210	Case No.:2/32/82-ALC4/2011	Party Name:RUSAN PHARMA LTD.	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00883/AM12/	RLA File :03/95/040/00615/AM12/	Lic.No/Date:0310662064 25.10.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

211	Case No.:24/36/82-ALC4/2011	Party Name:MEDREICH LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00981/AM12/	RLA File :07/24/040/00305/AM12/	Lic.No/Date:0710083785 08.11.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

212	Case No.:6/36/82-ALC4/2011	Party Name:AUROLAB	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00963/AM12/	RLA File :35/24/040/00027/AM12/	Lic.No/Date:3510036087 11.11.2011	Defer Date:28.02.2012
	Decision : Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to call from the firm the Drug Manufacturing License duly certified by Quality control incharge. Accordingly, the case has been deferred for 28.2.2012.			

213	Case No.:2/36/82-ALC4/2011	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00959/AM12/	RLA File :31/83/040/00170/AM12/	Lic.No/Date:3110051562 21.11.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

214	Case No.:1/37/82-ALC4/2011	Party Name:THERMAX LTD.,	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
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HQ File :01/82/050/00983/AM12/	RLA File :31/83/040/00157/AM12/	Lic.No/Date:3110051627 28.11.2011	Defer Date:28.02.2012
Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

215	Case No.:2/37/82-ALC4/2011	Party Name:POLYDRUG LABORATORIES PVT.LTD.	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00984/AM12/	RLA File :03/95/040/00667/AM12/	Lic.No/Date:0310667832 29.11.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

216	Case No.:3/37/82-ALC4/2011	Party Name:RELIANCE LIFE SCIENCES PVT. LTD.	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00985/AM12/	RLA File :03/95/040/00538/AM12/	Lic.No/Date:0310668193 30.11.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority.			

217

Case No.:3/44/82-ALC4/2011	Party Name:DALAS BIOTECH LTD.	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Approved																
HQ File :01/82/050/01175/AM12/	RLA File :05/23/040/00344/AM12/	Lic.No/Date:0510311321 15.12.2011	Defer Date:																
Decision : Committee considered the case as per agenda and in light of the written comments forwarded by Department of Pharmaceuticals vide their OM No. 35011/262/2009-PI-(Norms) dated 8.3.2010 and in consultation with the technical authority present in meeting, decided to ratify norms under Para 4.7 of HBP v 1 as per details below or as applied by firm whichever is lower:-																			
<table><tr><th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr><tr><td rowspan="3">7-AVCA</td><td rowspan="3">1 Kg</td><td>1</td><td>7-Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxybenzyl Ester (GCLE)</td><td>2.672 kg</td></tr><tr><td>2</td><td>Tri Phenyl Phospine</td><td>1.260 Kg</td></tr><tr><td>3</td><td>Methylene Chloride</td><td>5.488 kg</td></tr></table>	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	7-AVCA	1 Kg	1	7-Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxybenzyl Ester (GCLE)	2.672 kg	2	Tri Phenyl Phospine	1.260 Kg	3	Methylene Chloride	5.488 kg			
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed															
7-AVCA	1 Kg	1	7-Phenylacetamideo-3-Chloromethyl Cephalosporanic Acid Para Methoxybenzyl Ester (GCLE)	2.672 kg															
		2	Tri Phenyl Phospine	1.260 Kg															
		3	Methylene Chloride	5.488 kg															
RA may take appropriate action as per the decision of Norms Committee																			

218	Case No.:5/44/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/01177/AM12/	RLA File :05/23/040/00349/AM12/	Lic.No/Date:0510311823 20.12.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

219	Case No.:1/40/82-ALC4/2011	Party Name:CLEAN SCIENCE AND TECHNOLOGY PVT.LTD.	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00997/AM12/	RLA File :31/83/040/00191/AM12/	Lic.No/Date:3110051996 20.12.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

220	Case No.:2/40/82-ALC4/2011	Party Name:FDC LTD	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/00998/AM12/	RLA File :03/94/040/00819/AM12/	Lic.No/Date:0310671854 20.12.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

221	Case No.:4/40/82-ALC4/2011	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/01000/AM12/	RLA File :31/83/040/00137/AM12/	Lic.No/Date:3110052056 22.12.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

222	Case No.:5/40/82-ALC4/2011	Party Name:DEEPAK NITRITE LIMITED	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Approved
	HQ File :01/82/050/01001/AM12/	RLA File :31/83/040/00174/AM12/	Lic.No/Date:3110052057 22.12.2011	Defer Date:
	Decision : Committee considered case as per agenda and in light of written decision taken in meeting no. 28/82 held on 11.10.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Ethyl Hexyl Nitrate	1 Kg.	1.	2-Ethyl Hexanol	0.765 kg

RA concerned may take further necessary action as per above decision of NC.

223	Case No.:2/44/82-ALC4/2011	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/01174/AM12/	RLA File :05/23/040/00346/AM12/	Lic.No/Date:0510312327 26.12.2011	Defer 28.2.2012Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to call from the firm the complete chemical description of their export product. Accordingly, the case has been deferred for 28.2.2012.			

224	Case No.:4/44/82-ALC4/2011	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/01176/AM12/	RLA File :05/23/040/00365/AM12/	Lic.No/Date:0510312325 26.12.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to call from the firm the complete chemical description of their export product. Accordingly, the case has been deferred for 28.2.2012.			

225	Case No.:1/44/82-ALC4/2011	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:44/82-ALC4/2011 31.01.2012	Status:Case Deferred
	HQ File :01/82/050/01173/AM12/	RLA File :31/83/040/00213/AM12/	Lic.No/Date:3110052544 20.01.2012	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authority present in the meeting decided to defer the case for 28.2.2012 for comments of technical authority			

Date:02.02.2012
Place:New Delhi

Lalita Maini
Foreign Trade Development Officer